So far as private employment is concerned, it cannot be under the scope of this except transfer, promotion and equal remuneration. During transfer if a man is entitled to various financial and other benefits and the same are denied to a women worker, that comes within the scope of this Act. But to keep husband and wife together, that cannot be enforced under this law even in private employment.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): The question is

"That the Bill be passe

The motion was adopted.

(I) STATUTORY RESOLUTION SEEK ING DISAPPROVAL OF THE CONSTI-TUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) ORDINANCE, 1987

## (II) THE CONSTITUTION (SCHEDU-LED TRIBES) ORDER (AMEND. MENT) BILL, 1987

श्री प्रभोद महाजन (महाराष्ट): उपसभाध्यक्ष जी, में यह संकल्प उपस्थित करता हूं कि "यह सभा राष्ट्र-पति द्वारा 19 सितम्बर, 1987 की प्राध्यक्षित संविद्यान (अनसूचित जन-जातियों) अध्यक्षिण (संशोदन) अध्यक्षिण (स

उपाध्यक्षजी संविद्यान में हम लोगों ने अनस्चित जनजातियों की एक सूची बनायी और नागरिक जीवन से दूर पहाड़ों में बसे दुर्भाग्यपूर्ण इस देश के निवासियों को समान स्तर पर जीवन देता संभव हो इस दिष्ट से यह सूची बनाने का हम लोगों ने प्रयास किया। दुर्भीग्य से **ग्र**न्सुचित जनजाति की स्थिति जितन। सुधार हमें लाना चाहिए हम उतन। नहीं लाये । यह सूची जाने के बद अनेक कठित इयों का निर्माण हम्रा । कछ ऐसी जनजातियां थीं जितक। इस सूची में सम्मिलित करना म्रावण्यक था लेकि हमने

कछ जनजातियो ऐसी भी हैं जिनका इस सुची में शायद समिमलित करना अनाव-श्यक था हमने वह किया । उदाहरण के रूप में महाराष्ट्र में ग्रनसुचित जन-ज।तियों में एक जनजःति क। उल्लेख है-भाट/भाट का अर्थ होता है पुराने जमाने में राजाओं के सामने जो प्रशंसा के गीत गा कर ग्रंपना पेट भरते थे, इसलिए हमने उनकी ले लिया । लेकिन हमारा संवि-धान हिन्दी भाषा कम समझता है, यंग्रेजी उसकी मल भावा है इसलिए इसे भाट कह गया और अंग्रेज़) में इसकी वी एच ए टी लिखा गया, जैसे कि पीयट की पुट कहा जाता है और बीयुटी की बट कहा जाता है। इसी के अनसार 'भाट' भी होता है ग्रीर 'भट' भी होता है ग्रीर 'भट' महत्राष्ट्र में बाहमणों ने सबसे उच्च जाति मानी जाती है। बहुत सारे ब्राहमणों ने जो 'भट' थे उन्होंने मैं इस प्रकार का प्रमाण पत्र पालिया । ग्रीप पहने वालों को लगा बी एच ए टी न होकार वह भट है। लेकित सुविधाएं मिलने लगीं माट की लेकिन जब इस बन्त पर अपित की गयी तो उनको हटाने का प्रयास हमा। इसमें एक विषय में डाक्टर भी वने । मेरा कहने का उत्पर्व यह है कि एक ग्रोर कछ ऐसे नःम इसमें चले गो हैं जो जाने ग्राप्यथक नहीं थे ग्रीर दूसरी 'डःगर' ग्रीर महाराष्ट्र में एक की जाति हैजो पश्यों को लेकर गांव-गांव में उनका पालन करती घमती है। इनका इस सूची में चम्मिलित होना ग्रावक्यक था । उनकी इस प्रकार की बरसों की मांग है लेकिन दुर्भाग्यपूर्ण, स्थिति यह है कि आज तक भरकार ने इस मांग पर विचार नहीं किया ।

थाना, घिलिया और नासिक जिलों में एक बंजारा नाम की जन जाति हैं जिसका इस सूची में सिम्मलित होना आवश्यक था लेकिन सरकार ने इस पर ध्यान नहीं दिया । नागपुर में थलवा, कोसटी नाम की भी जनजाति है जिसकी पहले सिम्मलित किया गया और फिर निकाल दिया गया । मेरा कहने का ताल्प्यं इतना ही है जो जनजातियां गलती से सिम्मलित हो गयीं है उनकी निकालें और

# [श्री प्रमोद महाजन]

जिन जन्दजातियों को हम सम्मिलित नहीं कर पाये ग्रपनी ग्रज्ञानता के कारण या सरकारी नीति में जानकारी के अभाव के कारण उनको सम्मिलित करना अब ब्राबश्यक हो गया है। लेकिन इस ब्रध्यादेश को देखकर ऐसा लगता है कि सरकार के अपने मन में जो भी आया किसी भी प्रदेश की दो-तीन जातियों को लेकर अध्यादेश जारी कर देती है लेकिन इस विषय में कोई समग्र विचार करना नहीं चाहती। मेरी प्रार्थना यह है कि जो जनजातियों की सची हमने 40 वर्ष पहले बनायी उसमें क छ गलतियां भी हुई हैं कुछ नयी जन-जातियां हैं जिनकी जानकारी हमें अब हुई है तो हमें भ्रपनी गलतियों को सुधार करके जो नयी जानकारी है उनके अनुसार उन जनजातियों को ग्रवसर मिले, लाभ मिले इसके लिए सरकार को समग्र सूची बनाने का प्रयास करना चाहिए। अध्यादेश के द्वारा एक-ग्राध प्रांत में कुछ वहां के दबाव के कारण राजनीतिक स्वार्थों के कारण एक-दो जन-जातियों के नाम लिख देना या काट देना इस प्रकार की सरकारी नीति का मैं विरोध करता हं <del>श्रालोचना करता हं। इसी के</del> में यह संकल्प उपस्थित करता हं कि इस अध्यादेश का निरनमोदन करता हं और मंत्री महोदय से प्रार्थना करता हं कि इसको देखते हुए व्या वह हिन्दुस्तान में अनुसुचित जनजातियों की दृष्टि से एक ऐसे आयोग का निर्माण करेंगे जो आज को गरी मचो की जांच करके गलत जनजिल्हों को निकाल दे ग्रौर जो नयी जनजातियां ग्रायी हैं जिनको जानकारी के ग्रभाव में श्राप स्थान नहीं दे पाये उनको इसमें सम्मिलित करने के लिए विचार करें। इसी प्रकार की गलती रहित सूची बनाने के लिए क्या सरकार किसी द्यायोग के गठन पर विचार करेगी ऐसा मैं सरकार से जानना चाहता है। इसी प्रार्थना के साथ मैं ग्रपनी बात समाप्त करता हं।

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): Sir, I beg to move:

"That the Bill to provide for the inclusion of ceriain tribes in the list of Scheduled Tribes specified in relation to the State of Meghalaya, as passed by the Lok Sabha, be taken into consideration."

Sir, just now, while moving his motion, Shri Mahajan stated that only because of some pressure or some interest, the Government has brought forth this Bill. It is not correct. The tribal communities of Boro Kacharis, Koch, Raba or Rava in the State of Meghalaya were not included in the Schedule to the Constitution (Scheduled Tribes) Order. 1950 and, accordingly, these tribal communities did not derive the benefits of various safeguards provided for them in the Constitution, including Ihe reservation of seats for them in the Legislative Assembly of the State. Then the State Government of Meghalaya had recommended the inclusion of these communities in the list of Scheduled Tribes for the State.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): What is 'the date" When did they ask?

DR. RAJENDRA KUMARI BAJPAY Sometime back. T think, one or one and a half years back. I cannot say the exact date. But it was continuing; they were asking for this.

The proposal of the State Government was examined and it was found that aft these three communities fulfil the criteria followed for the inclusion of any tribal community in the list of Scheduled Tribes. These criteria are the indication of primitive traits, distinctive culture, geographical isolation, shyness of contact with the community at large and backwardness. This is in the Constitution. While deciding about any tribe, these are the criteria on which we decide. So, these tribes fulfil all these criteria, That is why we have included them.

In the last session, Parliament had enacted the Constitution (Fifty-seventh) Amendment Act, 1987 and the Representation of the People (Second Amendment)

254

Act, 1987, with a view to determining the number of seats for Scheduled Tribes in the Legislative Assemblies of the State of Meghalaya and some other States in the normeastern region. Elections to the State Legislative Assembly of Meghalaya are due to be held in time, before February 1988. In order to enable the Election Commission to take preparatory action for the determination of the number of seats to be reserved for the Scheduled Tribes for the conduct of elections to the State Legislative Assembly, the President Promulgated the Constitution (Scheduled Tribes) Order (Amendment) Ordinance. 1987. This was the necessity. So, we brought the Ordinance on the 19th of September, 1987 for the inclusion of Boro, Kacharis, Koch and Raba or Rava in the List of Scheduled Castes in Meghalaya. Since both the Houses of Parilament were not in session at that time, the aforesaid circumstances necessitated the promulgation of the Ordinance by the President.

This measure was undertaken having regard to the urgency of the matter as pointed out by the Election Commission so that they can go in for delimitation of the seats in the State of Meghalaya as election is quite near in that State. As I told the House, it may come any time in February or like that. So, this was the urgency why the Ordinance was promulgated. As the Houses were not in session, the Ordinance was promulgated. Now we are meeting. The Lok Sabha has already passed it. Now it has come before the Rajya Sabha. After the hon. Members give their comments. I will reply to them.

The questions were proposed.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): The Statutory Resolution and the Bill are now open for discussion. Mr. Mostafa Bin Quasem.

SHRI MOSTAFA BIN QUASEM (West Bengal); Sir, I have no objection to the Amendment Bill which seeks to provide for the inclusion of the three communities of Meghalaya, namely, Boro, Kacharis. Koch, Raba or Rava, in the List of Scheduled Tribes of that State. But I have serious objections to the Government's recourse to the promulgation of the Ordinance. We have repeatedly said in this House that we are opposed to the Government's recourse to legislation through an ordinance except in very, very extraordinary and emergent circumstances or situations. In spite of hearing the hon. Minister, I fail to understand what the haste involved was in promulgating the Ordinance because the election to the State Assembly Of Meghalaya is expected to be held in January or February next year. The Government could very well nave come with this piece of legislation as it has come now in the Winter Session of Parliament.

So, this raises a doubt about the timing of the promulgation of the Ordinance. One may think that the timing of the promulgation of the Ordinance was politically motivated to influence the voters of Nagaland where the election at that point of time was round the corner.

SHRI DHARANIDHAR BASUMATARI (Assam): It was done long before.

SHRI MOSTAFA BIN QUASEM: No. The Ordinance was promulgated only on the 19th of September, 1987, 1 would like to remind the hon. Member. There might have been some iustification for promulgating the Representation of People (Second Amendment) Ordinance because the Nagaland election was in the offing. I am against promulgation of an ordinance. But one might see some justification 'n that Ordinance. But. here, in this case the Meghalaya election is immediate. The Government could have very well come with this piece of legislation instead of getting that Ordinance promulgated by the President. It was, to my understanding, politically motivated, the time was politically motivated to influence the voters in Nagaland.

Sir, I would like to refer to only two things in this connection. These three communities are being included in the List of Scheduled Tribes of Meghalaya. All right. But, there are many other communities in many other States of our country, which are in the waiting list. They have

### [Shri Mostafa Bin Quasem]

been demanding recogition in the list of scheduled Tribes. They do fulfil conditions necessary for a community to find a place in the list. And what is more, some State Governments have see recommendations to the Central Government, but they have been pending with them for a long period of time. I would request the hon. Minister not to resort to such piecemeal decisions. Instead the Government should, as soon as possible, make a comprehensive review of such demands from different communities and from different States and come out with an up-to-date list of Scheduled Castes and Scheduled Tribes in the country.

Secondly, there is an anomaly which I should point out. A particular community is recognised as a Scheduled Tribe in a particular State while in another State it is not recognised to be so. We all know there is movement and migration of tribal people from one State to another. Article 19 of the Constiution provides every citizen of our country free movement and freedom to settle in any part of the country, subject, of course, to certain conditions. Now, when some people of a particular community move or migrate from one State to another, even though they are recognised as Scheduled Tribe in their own State, they are not recognised to be so in the other State because there that Community is not in the Scheduled Tribes list. In such cases these people are denied all the benefits which are due to them under the Constitution. This anomaly needs immediate removal.

With this I once again support the Bill.

श्री जी वस्त्रामी नायक (श्रांझ प्रदेश):
उपसभाध्यक्ष महोदय में कल्याण मंत्री
श्रीमती राजेन्द्र हुमारी वाजपेयी द्वारा जो
संविधान (श्रनुसूचित जनजातियों) श्रादेश
(संगोधन) विधेयक 1987 लाया गया
है इसका श्रनुमोदन करता हूं। इस बिल
में एक छोटा सा संगोधन प्रस्तावित किया
गया है कि मेधालय में तीन ट्राइबल
जारित्यां धोरो कचरिस कोच राबा राबा

जो पहले छट गई थीं मेघालय सरकार द्वारा कई बार मांग करने के बाद केन्द्रीय सरकार ने इस पर विर्णय ले कर अभी जो हमारे सामने बिल लाया है यह बहते भ्रच्छी बात है। इसके पहले भी नागालेंड, मिजोरम ग्रौर मेघालय के भी इलेक्शन होने वाले हैं सरकार के सामने यह जहरी था कि ग्राने वाले इलेक्शनों के पहले जो वहां की सरकारें बार बार इन जातियों को शेडयल्ड कास्ट ग्रीर शैडयल्ड टाइब्स में मिलाने की सिफारिश कर रही थी इस विधेयक को लाना जरूरी था क्योंकि वहां पर कांस्टीट्ययेंसीज के डिलिमिटेशन का कार्य होने जा रहा है। वहां पर सीट्स पहले 30 थी उनको 40 क दिया गया है। इसलिए यह बिल लाना जरूरी हो गया था इसका मैं तहेदिल से समर्थन करता हं। इस विल पर बोलते समय मैं कल्याण मंत्री जी से यह भी प्रार्थना करूंगा कि इसी तरह से कई राज्यों में कई जातियां किसी राज्य में शैडवल्ड कास्ट की सूची में हैं तो दूसरे राज्ये में शैडयल्ड ट्राइब्स की सूची में है। छठी लोक सभा में जो गैडयल्ड कास्ट ग्रीर ग्रैडयल्ड टाइब्स का बिल ग्राने वाला बा लोकसभा के भंग होने के साथ जो ज्वांइट सेलेक्ट कमेटी के सामने बिल था वह बिल लेव्स हो गया। श्रभी हमारी सरकार के ग्रधीन शैड्यूल्ड कास्टस एवं शैडयल्ड टाइब्स की लिस्ट्स का रिबीजन जो एक्टिकी कंिडर हो रहा है। मैं चाहंगा 4.00 P.M. कि सरकार जल्द से जल्द उस पर विचार करे ग्रीर सारे राज्यों के जो रिक्मेंडेशन्स हैं या जो कमेंटेस मंगाए हैं उन पर विचार करके एक कम्प्रीहेंसिव बिल लाने की क्रपा करें।

मान्यवर 1950 में शिड्यूल्ड ट्राइब्स प्रमेंडमेंट आर्डर आने के बाद नई बार इसमें अमेंडमेंटस हुए। एक ही राज्य में किसी भाग में शिड्यूल्ड कास्ट है तो दूसरे डिले में बैकवार्ड क्लास में है तो यह एरिया रेस्ट्रिक्शन निकालने के लिए 1976 में शिड्यूल्ड कास्ट शिड्यूल्ड ट्राइब अमेंडमेंट एक्ट नम्बर 108 1976 आया। उसके बाद फिर मिजोरम स्टेट का भी अमेंडमेंट हुआ, अरुणाचल प्रदेश, गोग्रा, दमन और

[ 24 NOV. 1987 ]

दीव में भी इस तरह के अमेंडमेंटस लाये गये। मैं माननीय मंत्री जी से कहना चाहंगा कि इनको छोटे छोटे में, पीसमील में लाने के बजाये वे जल्द से जल्द एक कम्प्रीहेंसिव रिविजन ग्राफ शिड्यल्ड कास्ट एण्ड शिड्युल्ड ट्राइब लिस्ट लाने की कृपा करें।

मान्यवर, इस विषय में पंजाब एण्ड हरियाणा हाईकोर्ट का सरकार को एक सजेशन था वहां से विमक्त जाति के लोगों ने पंजाब हरियाणा हाईकोर्ट में रिट दाखिल की थी। मैं इस केस का नम्बर देना चाहंगा:

In the High Court of Punjab and Haryana at Chandigarh, Civil Writ Petition Suit No. 132 of 1957.

यह विमक्त जाति के बारे में है। विमक्त जाति के लोग फिड्युल्ड कास्ट की सुची में हैं स्रौर वे चाहते हैं शिड्युल्ड ट्राइब की सुची में आना, इस पर माननीय जस्टिस महोदय की एक आखिरी पंित पढ्ना चाहंगा :

"In fact, they should have been included in the list of Scheduled Tribes and the Government of India may consider the deletion from the list of Scheduled Castes and they may be included in the list of Scheduled Tribes. With observations, this petition is disposed of with cost to be paid by the Government of India. Counsel fee Rs. 500."

[The Vice-Chairman (Shri Mostafa Bin Ouasem) in the Chairl

मान्यवर, मेरे कहने का मतलब है कि हरियाणा श्रौर पंजाब हाईकोर्ट के निर्णय में भो गवर्नमेंट को सजेशन दिया गया है. यह 1983 में हम्रा था। इस विषय में मैंने 22 दिसम्बर, 1983 को एक स्टार्ड व्वेश्चन नम्बर 438 में माननीय मंत्री जी से एक प्रश्न पूछा था जिसके जवाब में उन्होंने कहा था:

"The comments from some of the State Governments are still awaited and they are being regularly reminded. Further any amendment of existing list of

1396 RS-9.

Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of the article 341 (2) and 342 (2) of the Constitution."

मान्यवर, माननीय मंत्री जी जो यह बिल लाये हैं, यह बहत खणी की बात है। यह समय के अनुसार जरूरी भी

इसी तरह से मंडल कमीशन श्रायोग ने जो एक्स किमिलन ट्राइब या नोमेडिक जातियां थीं इनको भी शिडयल्ड ट्राइब सूची में मिलाने के लिए रिक्मेंड किया था ग्राखिरकार, मैं माननीय मंत्री जी से कहंगा कि फिफ्य शिडयल में शिडयल्ड ट्राइब के लिए डेवलपमेंट के काम करने के लिए ग्राई.टी.डी.ए. ग्रीर ''माडा'' प्रोजेक्ट वगेरह लिये जाते हैं तो इस विषय में मैं माननीय मंत्री जी से गजारिश करूंगा कि शिड्यल्ड ट्राइब्स के ग्राल राउंड डेवलपमेंट के लिए टाइबल कम्यनिटीज को सिक्स्थ शिड्युल्ड में लाब जाये। जैसे न र्थ ईस्ट भ्राटोनामस डिस्टिक्ट काउंसिल का प्रावधान है। असम स्टेट में उसी तरह से जहां भी टाइबल एरियाज हैं. ज्यादा घनी ग्राबादी है, दो-दो, तीन-तीन डिस-ट्विटस मिला करके उसमें कार्व करके, वहां पर टाइबल के लिए ग्राटोनोमस डिबट्किट कौंसिल का प्रावधान करने की मैं मत्नी महोदय से गुजारिश करता है।

इतना कहते हुए यह जो बिल सरकार द्वारा पेश किया गया है, मैं उसका भ्रनमोदन करते हए, अपने विचार समाप्त करला हं।

SHRI VALAMPURI JOHN (Tamil Nadu): Mr. Vice-Chairman, Sir, this present amendment Bill, which seeks to include specifically only three communities to the already provided tribal list in the State of Meghalaya is a welcome one. However, aspersions are cast on the intentions of this Government to have included these three particular communities with elections in mind. I do not cast any kind of aspersions for the simple reason that if these communities

### [Shri Valampuri John]

are helped, these communities which have not been helped since independence, if they are helped in a positive way, even if it is a time of election with ulterior motive of winning the election, still. I would support this. I would stand by the side of the Government. And if by the process of election, more and more deserving communities are included in the list of Scheduled Castes and Scheduled Tribes, I would only say assertively that we would like to have more elections even if it comes every month, every week and I would welcome it. I will not go into the various aspects of its technicalities, whether this Government does it for the purpose of election or for some other purpose. Even if it is done for the purpose of election, I welcome it and if every week, election comes and more and more deserving communities are added to the list, I would be welcoming it because it is their urgent need. In the Lok Sabha, the hon. Minister, while replying to the debate said, at least for the last 20 years, there has been a persistent demand from different sections of society that more and more deserving communities have to be added in this list of Scheduled Castes and Scheduled Tribes. It is not even 20 years or 30 years. From the very dawn of independence, even when the debate was going on in the Constituent Assembly, there had been a consistent demand that deserving communities have to be included. I would like to tell you. as she has said it at very many places, this discussion on a particular Bill gives a very ample opportunity to air my views. What happens here is that there has been a consistent demand from the dawn of independence that Christians of scheduled Caste origin, have to be treated at par with their counterparts in Hinduism as well as Sikhism. This has been their demand and of late, what T find is that in different States, there is a lot of simmering, a lot of marches and prestations and I find, a lot of public opinion has been mobilised towards this kind of a thing and the hon. Minister is not here at the moment but I would like to inform tho House that the hon. Minister

declaration of the Presidential Order. That is not there in the Presidential Order of 1950. The 1950 Presidential Order envisages the inclusion of Scheduled Castes and Scheduled Tribes, for the benefits, only from the Hindu fold as well as Sikh fold and not from the Christian. But while the Minister says that the Presidential Order of 1950 does not envisage Christians of Scheduled Caste origin, I would like to ask her what is the kind of sacrosanct element in the Presidential Order? The Consti tution is very clear. It is absolutely very clear. The Parliament is supreme and the Presidential Order cannot have any kind of overriding power over the decision of the Parliament. Article 342 of the Constitution very clearly says, the President may with respect to my State or a Union Territory and where it is a State, after consultation with the Government thereof, by public notification spe cify the tribes or tribal communities or a part or a group within tribes 0r- tribal communities which shall for the purpose of this Constitution be deemed to be Scheduled Tribes in relation to that State or a Union Territory as the case may be but part (b) says, "Parliament, may by law, include in or exciude from the list of Scheduled Tribes specified in notification issued under Article any tribe or tribal community or part of or group within any tribe or tribal community, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification." when this is the case, she cannot take shelter under the Presidential Order of Presidential Declaration of 1950 and say that the Presidential Order has not envisaged this. If the Presidential Order has not envisaged this, from 1950 to 1987. ler the hist 37 years, we have been inflicting an incalculable injury on a particular community. As this Government is estranging religious minorities, now it has estranging started another religious community. a minority community, that :s Christians. We speak of secularism. After all, what is secularism? if has been defined, explained in this way: "The Government will not identify itself with any particular religion." In this particular case, the Government has identified itself with the Scheduled Castes and Scheduled Tribes

in the Hindu fold as well as the Sikh fold. When it has identified itself very strongiy with these two particular communities, under the 1950 Presidential Order, it has estranged another community. Here, there is a clear identification with two communities, maybe, for different reasons. Whatever the reasons may be, the Christian Scheduled Scheduled Tribes have been Castes and estranged. They have been inflicted with this kind of an incalculable injury. happens here is a clear case of discrimination. An S.C. or S.T. person who belonged to the Hindu fold was converted or his parents been converted. His conversion might be for different reasons. Earlier, 400 or 500 years back, in the British Regime, those people had been converted out of compulsion or for economic reasons. And today, one is a Christian not because of any enlightenment, not because of any opportunity to compare the tenets of his religion with those of some other religion. He has no opportunity to compare the fundamentals, his religion with those of basics, of some other religion. He is a Christian because he is born as a Christian; his father is a Christian; his parents are his ancestors were Christians. Christians: Just because of Now what happens here? a simple folly of parents belonging to a particular religion, this community is discriminated against. This is a clear case of gross violation of the provision of the Constitution. Where is equality? If equality is implemented with even specific clauses of reservation, it is injustice. If a person of Scheduled Caste or Scheduled Tribe origin finds himself in the Hindu fold, he is eligible *lor* all the benefits; but if he finds himself in the fold of Christianity, he is not eligible for them. Here, the point is, if you have any qualification to call somebody an S.C. or S.T.. he has the same qualification because the same sufferance is there in the Christian also. I will tell you this, for community example. When you speak of untouchability in the Hindu fold, two people are alive and there is untouchability when they are alive. But when they are dead, they are laid side by side. But in Christianity. with condemnation I say, there untouchability not only

among living persons but also among the dead. There have been common cemeteries wherein upper caste corpses and caste corpses are buried at different places. Untouchability has been practised to this kind of a menial level. No one say there is no untouchability among Christians. If a person of a Scheduled Caste or Scheduled Tribe is in the Hindu or the Sikh fold, he is privileged entitled to receive all the concessions possible. On the other hand, if be comes to Chris tianity on conversion or belongs to on the fact of his parents being Chris tians, he is denied the concessions. If this is not injustice to a community, what else For the last forty years, the com- • munity has been fighting. The Chris Cross sign. tians in Churches wear the Because they wore it once, all along they have been condemned to bear the Cross. How long can this be tolerated by a com munity? Time and again delegations come. Time and again, priests, bishops and many others come. Coming to the streets they have been fighting. But noth ing has been done. My simple question Why the Scheduled Castes and Sche duled Tribes in the Hindu and the Sikh, folds are treated this way? Why should this kind of a gross discrimination violat ing the very provision of your Constitu tion—equality—be done? By conversion into or by belonging to the Christian ligion, a person's economic lot has been improved. His backwardness re mains the same. Educationally, econo mically and socially he is backward. touchability is practised. Having known that untouchability still prevails, how are you allowing it? Why have you not eleva ted their position? Minister So, the cannot say that the Presidential Order has not envisaged this. The Presidential Or der is not sacrosanct. It is not a Holy Ouran. It is not a Holy Bible. Parlia ment is supreme. The Minister should make a categoricsl statement that Presidential Order would be suitably amended. Parliament has got the para mount authority, the supreme authority, to do it. I would again say most of the communities which satisfy all the require ments of Scheduled Castes and scheduled

Tribes are still found in Backward Classes. While replying to the debate she

### [Shri Valampuri John]

says, the Constitution envisages in its provisions that these Scheduled Castes and Scheduled Tribes lists have to be made, have to be formulated, in relation to the States. I do agree. I do no': disagree with you. The lists have co be drawn in relation to the States. But what happens is a particular community with a similar social background in the State of Tamil Nadu is treated in one way and the same community with just the same social background in the Union Territory Delhi is treated in a different way. Equals have been treated unequally. They arc treated in different ways different in States. This is my complaint. example, fishermen. Most of their segments in the case of the Union Territory of Delhi are considered to be Scheduled Castes, but in Tamil Nadu they are in a worst situation, they are not treated as Scheduled Castes but they treated only as Backward are What an awkward situation! Classes. What I would like to point out is in India the same community with the same or similar social background is treated so differently in different localities, in different provinces. in different States. Tn Tamil these fishermen are very small in numberthis particular fisherman's community. Our coastal fishermen, if yon make a study, are the worst affected. Even a landless agricultural labourer is better off in the sense he has a landlord and if he to settle scores with his landlord, he sot the bargaining power. When the question of harvest comes, he can go and sav. "J will not come for the harvest." However suppressed, however oppressed, he may be. has got that bargaining power in his hand. But what about a fisherman? What can he do? He does not have a landlord on the sea-coast. He does rot have any bargaining power. With whom can he settle scores? Elements are his only masters. He has no avocation, no profession, where he can think a master. Tn Tamil Nadu they are treated as Backward Classes whereas in Delhi they are treated as Scheduled Tribes. The Minister's contention in the Tok Sabha was (hut the lists have to be prepared in relation to the States. That is true. But people who are living in a worse situation

in Tamil Nadu are placed in Backward Classes while, though comparatively they are not so worse off in Delhi, they are placed in Scheduled Tribes in Delhi, In Tamil Nadu there is, for example. a community called Narikkuravar. They are found in Backward Classes there. Any sociolngist, if he does some kind of a research work, will have a hearty laugh at the Government that in Tamil Nadu Narikkuravar finds a place in Backward Classes. The people of this community have no permanent place of settlement. they have no permanent home. They do not even know exactly that they arc in Backward Classes. This is the inequality that T wanted to point out. Therefore, these lists have to be changed. You must have an open mind for the just and fair demand of Christians, they must be given their due place. You have estranged so many communities Definitely now you are estranging another community.

DHARANIDHAR **BASUMA** SHRI TARI (Assam): I heartily welcome the amendment brought by the Welfare Minis ter, Dr. Mrs, Bajpai. This kind of an amendment should have been brought for ward long before. The honourable friend who preceded me. was quite correct. He spoke with emotion. I know very well the history of reservation for Scheduled Castes and Scheduled Tribes. When th\* question of reservation for Scheduled Castes and Scheduled Tribes came up for discussion in the Constituent Assem bly, most of the Constitution-makers bar ring three or four of them-Nehru, Go bind Ballabh Pant, Sardar Patel and one or two others—opposed it.Mahatma Gandhi did two things which we cannot forget. One was groupism was dropped only because of Mahatma Gandhi and second was this reservation; this was carried only because of Mahatma Gandhi'. Barring three or four that T have named above, reservation was not supported by most of the members there. Sardar Patel asked me whether T would go to Bapuji and Nehru had also asked the to go Bapuji. Mrs. Uma Nehru also asked rne to go to Bapuji in the Bhangi Colony, and I went to Mahatma Gandhi gave a small chit in which it was written;

Unless a provision for the reservation of Scheduled Castes and Tribes is conceded. 1 shall go on fast.". He wrote to the leaders of our country about the groupism, also through some leader of Assam from Nowakhali where he said that he would not allow his people to be drowned in the river Brahmaputra accepting groupism in Assam. would not like to tell who was the man who wrote and who suggested to the British Government to have groupism. The Britishers did not want India to flourish and wanted to develop groupism in India so thai would fight one another for al! times lo come. Now, I would request you through the Dhabar Bhai Commission Report wherein it has been elaborately mentioned as to which are the communities which are to be taken as Scheduled Castes and which are the communities which are not to be taken as such, But that is not being followed. Now. the Constitutional irregularity stands in the way. That is number Then some castes in the Hindu community- I do not want to use the word "caste"—; have got reservation in their minds. Now. coming to what the previous speaker who preceded me has said, I would like to I out that there is the Sixth Schedule in the Constitution only in Assam. What for? What happened in the case of the Sixth Schedule areas? People in one area could not move into another Hill area and people in the hill areas were not allowed to go the plains people could into the plains nor go to the other bill areas. They difficulties So, Shri Gopinath Bardolai wanted this to be set right. He wanted the Sixth Sehedule areas to cover more areas in Assam which were excluded areas including the NEFA, now Arunachal Pradesh From the beginning, I have been wanting a comprehensive Bill to he brought forward. Here I would like to say that the previous speaker—he is not here now: he has gone ont-was right. We should not do anything on convenience of the movement and should not do anything with a vested interest. Now, Mr Gomango comes from a particular area called first scheduled area which has no meaning at all. The advisory bodies cannot protect the interests

of all the Scheduled Tribes there. The first Schedule Area other than Assam should be made sixth Scheduled Area. Mrs Gandhi understood this. Mrs Gandhi once said in the Lok Sabha that Tripur;, was a tribal State and had to face influx of oilier people from outside. promulgated sixth Schedule over there and Tripura is now having sixth Schedule 1 request the Government not reject our demands, but to have an open mind. Mahatma Gandhi wanted to develop Scheduled Castes/Scheduled Tribes. What he wanted was a provision to bring he Scheduled Castes and the Scheduled Tribes on par with the other advanced communities in India and unless that clone, freedom has no meaning lor these people. Now, what is the position today, forty years after the Britishers left India? Suyou know it very well because you are a knowledgeable person. They left with a three per cent literacy in India and a nil per capita income! Now, after forty years of our Independence the Percentage of literate people among the tribals ana Scheduled Castes people who can read and write, is only 14.8 per cent. This is the position Of course, there may be some today. BAs, MAs some Ph.Ds., even here and But the percentage of literacy is only there This is the development with regard to the Scheduled Castes and Scheduled Tribes! But many people wanted to question this and ite asked: "Why should there be reservation now after 40 years of Independence?" Mrs. Gandhi constituted a parliamentary committee on the Welfare of Scheduled Castes and Scheduled Tribes. Everything was discussed There should be one in every apthere. pointing authority from the Scheduled Castes and the Scheduled Tribes. To start with appointing authority from the the Scheduled Castes and the Scheduled To start Tribes. with, she pointed two persons in the Union Public-Service Commission. Dr Sahay was a Scheduled Caste and later he became the Another Scheduled Tribe be-Chairman. came a Member. She was very sincere. She was very considerate. Now what is the development of the Scheduled Castesand the Scheduled Tribes? They are not progressing because the people who are administering the country the

### [Shri Dharanidhar Basumatari]

people who are at the helm of affairs, are not sincere. I am saying this with a heavy heart because I have seen the condition of these people still now. So, 1 would request Honble Minister not to bring piecemeal Bills. They should bring a Bill which covers all the problems of Tribals and Scheduled Castes.

Now I come to Assam. Assam is a State divided into so many small States. There are tribals from Bihar, UP and even from South India. But they are not taken as Scheduled Castes or Scheduled Tribes. The moment they cross the border of one State, they cease to be tribals. I took up this matter with the Home Ministry. They are all settled in Assam. For a long time in tea gardens, comprising of 50 lakhs. Those who are tribals in other areas are there. If you don't consider them a Scheduled Tribes, it will become another Jaffna. Now Tamil people are fighting in Jaffna. They were recruited by the Britishers. Now they have been neglected by the local Government There is a hue and cry. There is bloodshed. The same thing will happen in Assam if you don't consider their cases. I know the mind of the people over there. I also know the mind of the leaders. I want the Government to bring them into the mainstream of national life along with other tribes We have no religion dogma. I can marry a Muslim and I will not be excommunicated. We have no religion fa-natism. We hav the religion of God only. I am very grateful to the Government of Meghalaya that they have recommended three communities. Rajbansi in West Bengal is the same as Bodos in Assam. Assam is full of different communities. Dr. (Mrs.) Rajendra Kumari Bajpaiji has come and she is taking interest in Tribals and Scheduled Castes I want her to take interest in what I said and implement it. Otherwise, there will be a war after some time. And I also request Mr. Gomango. He comes from the Fifth Schedule area. Fifth Schedule has no meaning at all. This is just a bluff to the Tribals. The Governor has no power. That has been proved. Nor the Executive Member can do anything. This is only a bluff. This

bluff should be removed by declaring Sixth Schedule in all the 5th Schedule areas other than Assam. There is no Fifth Schedule area in Assam. They have now Statehood there. So, I request our Deputy Minister, Mr. Gomango, to take up this matter seriously with the Department. I must say there from my own experience. I was the founder Chairman of the Parliamentary Committee on Welfare of Scheduled Castes and Scheduled Tribes appointed by Mrs. Indira Gandhi to see to the development of the Scheduled Castes and Scheduled Tribes. Mr. Vice-Chairman, Sir, reservation is there for promotion too. In promotion generally you had to bring the recommendation from the higher officials And where are the high official. among the Scheduled Castes and Schedued Tribes? So, Mrs. Gandhi removed this condition. How did it happen? There was one gentleman, a direct IAS officer. He was not promoted. Who was more than 12 years in the same position. He was a direct recruit. He was found by me. He remained as a small officer for 12 years and there was no promotion. Then T took up the matter with Mrs Gandhi. Mrs. Gandhi at once asked me, "what do you want me to do?" 1 said that there should be a provision for promotion also. She agreed and accepted the reservation in promotion. This matter was challenged in the High Court and Supreme Court and it had been turned down. He was promoted within short time. As it has been made an executive power. Therefore, Sir, in many places, my favourie word which I used to say to remove the mental reservation of the bureaucrats. Bureaucrats have got some mental reservation. They say that the SCs and the STs have been brought up now and they do no' need any reservation. What is the percentage of representation of these people? What is the economic condition of these Tribals and Scheduled Castes? Don't judge a Tribal by seeing Mr. Gomango. Don't judge a Scheduled Caste by seeing Mr. Hanumanthappa. Mr. Hanumanthappa is a very knowledgeable person Don't judge them like that. The Scheduled Castes and the Scheduled Tribes are still in a dilapidated condition. You have to bring a comprehensive Bill to remove all these disparities. You should not leave any room for quarrel or any room for criticism. friend, Mr.

Mahajan, has rightly said that instead of a piecemeal legislation, you bring in a comprehensive legislation. My friend over there—I do not know his name—spoke. The way he spoke, I think he belongs to the Scheduled Casio. He spoke well. He must understand our hearl. I speak what I feel. I feel that unless these communities are brought to the sam level as the oher advanced communities, the country cannot developed. This is what I feel. And you said about religion. For a Scheduled Tribe, the religion cannot stand. For your information, it is only for the Scheduled Castes the religion stands. The moment a Scheduled Caste is converted into another religion, he ceases to be a Sche-du'ied Caste. In regard to a Tribal, wherever they go whatever religion they adopt, they cannot be barred from the Scheduled Tribe and they will have reservation. There-lore. ] request Dr. Bajpaiji—1 respect her as my own sister, as an younger sister and not an elder sister-that she should look into what 1 said- It is important and she should bring the matter to the notice of the Prime Minister. If you want me to take up the matter, 1 will take up the matter with the Prime Minister. I met him only yesterday morning. I did not say about all this because the Bill is coming and I do not know what Bill would bo there. So, I feel it will be a beginning for the other areas

So, Sir, with these words, with al feel-inu of agony, I take my seat. Sir, I forgot to mention one important point. There are a number of tribes in our tribal area. One of them is Garos who *arc* at the village Cohan Kona in Kamrup Distt. About five lakhs of them are in the plains area in my district Kamrup and the Government has not taken care of them. I would request the Government that they may also be included in the list of tribals in Assam. This is very important. Thank you.

# SHRI PUTTAPAGA RADHAKRISHNA (Andhra Pradesh): Mr, Vice-Chairman, Sir, we have completed 40 years of our Independence and we have also completed nearly 38 years of our Constitution. Reservations have been in force for the last 38 years in this country. At this stage the Government is coming forward with some

proposals to include some new communities in the ist of Scheduled Tribes. It is a very fujiny thing. The reservations are provided in th Constitution. Now there ehas been a debate going on in the country as to how long these reservations will continue and whe;her these reservations are to be continued or discontinued. On the other hand, there is also an argument that reservations are not being properly implemented. At this stage the Government is coming forward with the proposal to include three more tribes in the list of Scheduled Tribes. I have no objection to including Boro, Kacharis, Koch and Raba, Rava in the list of Scheduled Tribes. But, as a matter of principle there should be some general norms, uniform norms, for the entire country. Since elections are in the offing in Meghalaya, they want the vo;es of these three communities since they are in a large number there and that is why they are going to include these three communities also in the list- That shows that tomorrow if somewhere some elections are going to be held, they would include some other communities in the lists of Scheduled Tribes to get their "votes. This should not be the way of including; these communities.

The other speakers hav also mentioned that there should be a comprehensive discussion and that the Government should bring forward a comprehensive Bill for the revision of these lisls. They cannot go ahead with the policy of inclusion of communities on a piecemeal basis.

Sir. on this occasion. I would like to mention two or three important points. Sir, since the Scheduled Caste people and the Scheduled Tribes people cannot compete with other communities, or people belonging to other communities, reservations are provided in the Constitution. If they go on including the names of communities in the lists again, the Scheduled Caste people and the Scheduled Tribe people wil! be suppressed. They cannot compete with the people who are newly included in the list of Scheduled Castes or Scheduled Tribes. That is why I say that inclusion should not be made on political considerations and it should be! based on certain principles, certain criteria. There

[Shri Puttapaga Radhakrishna]

should be some norms, some criteria to include these castes either in the list of Scheduled Castes or Scheduled Tribes

Mr Vice-Chairman Sir, the lime has come when there should be a thorough debate on the entire reservation policy itself. 334 of the Constitution provides for discontinuance of the reservations after 40 years. Forty years means, only just two more years are left for completing 40 years. the life of a nation, in the history of a is nothing. Sir, these nation, 40 years Scheduled Castes and Scheduled Tribes people have been suppressed for thousands of years and their grievances cannot be redressed within a period of 40 years or 50 years or 60 years. [ think the reservations of a national debate it can be decided as to how long these reservations are to continue. This is an important aspect. Apart from that there are statutory reservations for scheduled Castes and Scheduled Tribes.

Article 46 provides for promotion of educational and economic interests of the Scheduled Castes and Scheduled Tribes and other weaker sections. Under the wording of other weaker sections, some State Governments have provided reservations to backward classes. They are unable to withstand the legal test. In my own Slate. 42 per cent of reservations were created for the backward classes recently but it could not stand the test of the court and it was struck down. That is why, there should be a principle as to who are the classes to be made eligible for reservations. There should be a statutory reservation for the backward classes also in the Constitution. As no specific provision for backward classes exists in the Constitution, no statutory provision has been made for them even though economically they are backward.

In my own State of Andhra Pradesh, there are some backward classes like Raja-ka and Basta. They are demanding inclusion in Scheduled Castes. As a matter of fact, they have no basis for this claim because they are not untouchables and they do not fulfil the conditions required

for inclusion in the Scheduled Castes. 1 am informed that the Government is actively considering the proposal for inclusion of these castes in the Scheduled Castes which would very much harm the interests of the present Scheduled Castes if they are included. So, these important issues are before us. Who are the castes to be included into Scheduled Castes or the Scheduled Tribes and whether there should be a reservation backward classes and how far such reservations are to be continued, are the important issues. That is why 1 appeal to the Government, through this august House, that there should be a round-table conference consisting of the representatives of the Government, all political parties and all communities, for a thorough debate to solve all these issues

With these observations I support tho Bill.

SHRI H. HANUMANTHAPPA (Karnataka): I stand to support the Bill moved by the hon. Minister. But there is one objection. You also supported this amendment while initiating the debate 'and your objection was to the Ordinance promulgated on 19thi September 1987. The (hon. Minister said that since Meghalaya is going to the polls in early 1988, there is this necessity. You are well aware that election processes require minimum six months' time. If the elections are to be held in February 1988, it is all the more necessary that preliminary action had to be taken from September itself. So, I think, the Government is justified in bringing die Ordinance and subsequently coming before the House.

About the Bill now, we are also not equally happy. As Mr. Valampuri John said, it is none of our mistakes to have been born in this community Had we known this fact, and if birth would have been in our hands, certainly We would not have opted to taka birth in this community. This is an accident. I may now be speaking here as a Member of Parliament but I had no opportunity to enter a school when I started my education. I was not even allowed to enter the classroom. I was asked to stand out in the

hon Members to bear this in mind. I would request them to understand the background in which the list has been prepared.

sun or the rain, to take ray lessons. Would anybody opt for this caste knowing what its fate is going to be?

In regard to the Scheduled Tribes, because of their nature, custom, practice and way of their living, they have been listed as Scheduled Tribes. We have no objection on the inclusion.

What is the background of these Schedules? One is social discrimination. It is not the educational backwardness or the economic backwardness ei' the social backwardness. Of course, all the Scheduled Castes are educationally, economically and socially backward. Added to this, there was discrimination from the society. We were not allowed to take water from the common well, not allowed to go to the temples, not even allowed to wear chappals, not even allowed to wear a dhoti below the knee. We were not allowed to cross the road. We were not entitled to walk through the main road of the village. I have no grouse against the weaker sections or the backward classes getting the benefits. the Scheduled Castes have suffered a lot more than these backward classes. This is the discrimination. In order to remove discrimination. the process of this reservation had started on a bilateral agreement under the Pune Pact, between Dr, Ambedkar and Mahatma Gandhi. I do not think it is a gift or a gratis. unfortunately, there is a competition now from a number of people and from a number of communities to be included in the list of Scheduled Castes. Sir, the Scheduled Castes are not againsl any economic help, any educational help or any assistance from the Government being given to these sections. But let there not be a competition for inclusion in the list of Scheduled One cannot imagine the Castes. sufferings undergone by the Scheduled Castes; untouchability, stigma and I know what discridiscrimination. mination I suffered when 1 was not even allowed to enter the classroom to pursue my education. This is the first generation that has started reading. Can it be compared with the generation for whom opportunities have been thrown wide open? This is where I would request the House to draw a line, between discrimination and backwardness. We have no objection. The Scheduled Castes are not against economic help being extended to the other sections. The poverty-alleviation programmes are not limited only to Scheduled Castes. They are for every poor man in the country. While asking for expansion of the list, I would request the

Sir, when the hon Minister took over the Ministry, she called a meeting of Members of Parliament belonging to Scheduled Castes and S:heduled Tribes, Two or three meetings were held. The hon. Prime Minister was also present. Various proposals and various suggestions were put forward. This was one among them. Revision of the list-addition or deletionwas one among them. A number of these proposals and suggestions are pending. I would request the hon Minister to look ino them. At that time when some Members •raised objections saying that this was being done better, this was being handled better, in trig Home Ministry and that they did not have confidence in 'a separate Ministry, L remember what the hon Miniter said. This was to her credit. She said 'Forget the past; think of the future'. She was very confident 'and said 'These are bygone days; we will take care of the things now. 1 remember these words. I would request her to take up these things one by one; what she promised to the Members a: that time. Of course, certain thing, have been done. But a lot of proposals are still pending. I would request her to look into them. While amending the list, there are a lot of anomalies in the Schedule. One community is included in the Scheduled Caste in one State while it is not included in the neighbouring State. So, as long as I am in that State 1 am getting the benefits. If I come to Delhi, I am deprived of it. My caste is not changed. I do not become an upper caste by changing my place or area or my State. Why should that man suffer. The suffering is there whether he is in Andhra, Karnataka, Delhi or Tamil Nadu. So, these anomalies should be removed. Th same applies to the Scheduled Teribes also. The same person of a particular tribe is included in the Scheduled Tribes list but he

does not get the benefit in other areas. The same tribe is not included in other areas. *So*, an overall view has to be taken and that has to be updated

Then there are certain synonymous Particularly, a request is pending names. before the Government from my State. The same community is called fey different names. If he gets a certificate with the same wording or with the same spellings, he gets the benefit. If one letter is removed from particular spelling, then be deprived of the benefits. Earlier there had been a circular from the Home Ministry on the synonymous names. That does not even require a discussion in the Parliament. A number of M.Ps have signed and sent letters to the hon. Minister. We request you to kindly look into that and see that the synonymous names are recognised for the purpose of giving recognition as the Scheduled Caste or the Scheduled Tribe. For instance, 'Naik is recognised 'Nayak' is not recognised. Similarly, are many synonymous names, like Beda Valmiki, Palegar In different areas they are called by different names. Such anomalies should be removed bv Government. On this subject discussion is required in the Parliament. I request the hon. Minister to look into this.

There is one more serious question which the Welfare Ministry has to look into, and that is about the cases Of false certificates. have already said, there is a competition for inclusion in the Scheduled Castes, at least for getting benefits. There are officers in the IAS cadre, in the IFS and IPS cadres who are enjoying promotions and other benefits on the basis of false certificates. They do not call themselves Scheduled Castes today, but they have produced false certificates and received benefits, denying the real Scheduled Caste person those opportunities. are various complaints in almost all the undertakings, departments and banking institutions. We are not against the benefits, but the benefits should go to the genuine persons and not to those who are cheats. Sir, astonishing when they say even class IV candidates are not available. That does not require higher education. And if

that is the case, should we be complacent? Even after 40 years of independence we are not able to produce people to work as class IV employees. The reservation figures do not reach even 3 per cent, it is hardly one per cent. There is already a counter movement, how long? I have 'already told you that this is a bilateral agreement. It is an assurance given for the discrimination su/fered for generations anti still we are not able to fulfil 15 per cent. Let that percentage be completed, then we can think whether the reservation should be continued or not,

Sir, as I said earlier, I am also not happy to speak on the subject. When we rise to speak on the subject it pinches us. I do not know why we should be called scheduled caste or untouchable. I never expected or wanted to be an untouchable But I am forced to be an untouchable for ne fault of mine. Had a chance been given to me, I do not know what easic I would have preferred, or in what caste I would have taken *my* birth. For no fault of us, we are called as such. Let not this humiliation continue any longer. Thank you.

श्री जगदम्बी प्रसाद यादव (बिहार) : माननीय उपसभाध्यक्ष जी. जहां तक संविधान (अनुसूचित जनजातियां) आदेश (संशोधन) विधयक, 1987 का संबंध है वह मेघालय में तीन जातियों को जोड़ने का है—

"15. बोरो क्चरिस

16. कोच

17. राबा, रावा ।"

को धरनोधर बासमतारी : राभा।

श्री जगदम्बी प्रसाद यादव : ग्राप जब मंत्रालय को मंत्री को ग्रीर जो पत प्रस्तुत किया गया उससे गुढ़ नहीं, जिस समय भाप बोल रहे थे, मैं कह रहा था कि ग्राप सही कह रहे थे, लेकिन सही लिखा जाए, तब तो श्रीर श्रगर सही नहीं लिखा जाए, तो भट्ट जो है वह भाट कहकर हरिजन ग्रीर ब्राह्मण दोनों इसका लाभ लेता है ग्रीर इस वजह से यह राभा नहीं साफ हुआ तब रावा (कया गया, लेकिन आप जो कह रहे हैं, वह अभी तक नहीं हुआ है।

श्री धरनीधर बासमतारी: उसे करवाना है ।

श्री जगदम्बी प्रसाद यादव : तो मैं यह कह रहा था, उपसभाध्यक्ष जी, कि ...(व्यवधान) यह पीसमील खंड-खंड संशोधन क्यों ?

कई कमेटियां बनीं, उन्होंने ग्रापके सामने कप्प्रीहेंसिव रूप में, व्यापक रूप में अपना प्रतिबेदन दिया और वह प्रतिबेदन ग्रापके साथ है भी। फिर मंडल ग्रायोग ने जिसने विद्वान परिषद को ही नहीं, समग्ज शास्त्रियों से मिलकर सम्पूर्ण देश का दौरा करके सभी जातियों की कैंटेगारिकल लिस्ट पर विचार करके वृहत्तम प्रतिवेदन दिया ।

जहां तक पिछडी जातियों का था उसको भी ग्रीर जहां तक ग्रनुसुचित जातियों के छट जाने का था, उसका भी प्रतिवेदन दिया था । उसका भी ध्यान ग्रभी तक सरकार को नहीं गया है।

तो एक सवाल तो मैं यह जानना चाहता हं कि क्या हमारे माननीय सदस्य राधा-कृष्ण जी ने कहा कि जब-जब ग्रापको चनाव का जन्न पता लगता है कि यहाँ पर कौनसा संशोधन कर दें जिससे आपके अनुकूल पड़े, उत्तनी दूरतक ग्राप जाते हैं और जब तक चुनाव का माहाल किसी दूसरी जातियों के प्रति न बनें तब तक ग्राप उस भ्रोर ध्यान नहीं देते हैं।

उदाहरण के लिए मैं कहना चाहता हूं कि बिहार में मछुद्या जाति है, फिशरमैन, उससे कोई भ्रनुसूचित जाति में पिछड़ी नहीं समझता हं कि कोई है। तमिल नाड़ में जैसा कि हमारे मित्र ने कहा-दूसरी बात जुलाहा जो है वह निश्चयपूर्वक कई दूसरी अनुसूचित जाति के स्तर से कुछ नीचे हैं लेकिन वह नहीं जोड़ागयाहै।तो जो प्रभावशाली रहा, वह तो जोड़ा जाता है भ्रीर जो प्रभावशाली नहीं रहा, वह नहीं जोड़ा जाता है।

अब में सूची देख रहा था स्वतंत्रता सेनानियों की जो बिना मांगे देने वालों का है, उसमें 60-70 प्रतिशत मंत्री रहे, बडे उपनाम-धारी जो हैं, उन्हें जें।डा गया ।

5 р.м. जो जीवन पर्यन्त जेल जाता रहा और ब्राज भी स्वाभि-

मान से जो पेंशन नहीं मांगने वाल है लेकिन कभी विधायक, कभी सांसद, कभी ग्रखिल भारतीय नेता नहीं हुआ। उसको नहीं जोडा गया। जैसे में कम से कम एक नाम रख देना चाहता हं। मेरे जिले में एक राम ग्लाम शर्मा, महेशपूर मंगेर ने अनवरत आजादी की लड़ाई में सेवा की और उनको कई मिलों ने कहा कि वेंशन के लिए लिख दो तो उन्होंने कहा कि क्या में ग्राजादी की लडाई इस-लिए लड़ा था कि मैं स्वतंत्रता सेनानी की पेंशन लं और किससे मांगु? ब्राज देने वाले मंत्री नहीं हैं देने वाले तो सरकारी नौकर है। यह मैं कोई मौखिक बात नहीं कहता हं मंत्री जी से बात करके कहता है, प्रम णित करके कहता है। ऐसे लोगों को यह पेंशन नहीं देते । ऐसे लोगों की जानकारी इन्होंने रखना भी जरूरी नहीं समझा और हम लोगों के कहने पर भी यह नहीं देंगे इस लिए कि इनको कागण चाहिए। कागज देखता कौन है ? इनका अधिकारी कागज देखता है। वह कह देंगे कि यह ठीक नहीं है तो यह कहेंगे कि नहीं ठीक है तब कहेंगे कि हम कछ नहीं कर सकते। इसलिए मैंने इस सवाल को माननीय राज्य मंत्री जी से उठाया है कि अब पीस मील विधेयक क्यों है ? कंप्रीहेंसिव विधेयक क्यों नहीं ?दूसरी बात जो मैं कहना चन्हता हं वह यह है कि मैं छोटा नाग र्र का दौरा कर रहा था बहुत दिन पहले तो हमें कुछ राजपूत जातियों ने कहा कि हमें अनुसुचित जनजाति में लिख दिया है हम तो राजपुत थे। हमने कहा कि अब होशि-यारी करो और उसमें बने रहो ज्यादा लाभ है। जब कटने की बात थी तब तो कटे नहीं ग्रीर ग्रब क्यों कटते हैं ? दूसरी जगह का दौरा किया तो कुछ लोगों ने कहा कि हम तो ट्राइब हैं लेकिन हमको लगा कि हम यादव लिख लें तो अपने नाम में यादव लगा लिया भीर यादव लगाने के साथ वह ट्राइब नहीं रहा। ट्राइब पर सीट लड़ने गया तो नाम काट दिया कि तुम अब ट्राइब कैसे रहे ? तो यह सरकार का लेखा-जोखा क्या है,

# [श्री जगदम्बी प्रसाद यादब]

यह भगवान, जानें 🥍 हमारे किश्चियन धर्म में परिवर्तित होने के बाद भी उनको मन्-मुचित जाति का माना जाए यह सवाल हमार माननीय मित्र ने उपस्थित किया । सबाल यह है कि जातियां हिन्दू में हैं. हिन्दू का ही भाग :सख है लेकिन हमारे अंग्रेज मित्र इमें पढ़ाने चले गए कि सिखा जैन **प्रतग-प्रतग वोल** दो प्रीर ग्रायं समाज बोल दोता उसका नामग्रनगः। फिरराम कुष्ण परमहंस की एक जाति अलग हो गई तो यह भलग-भ्रलग करके पहले तो हमें तोडा, तादो जाति में जो विलक्त यलगहण उसमें जातियां थीं इसलिए उसको जाति सिख होने पर हिन्दू धर्म के पिछड़े होने. धनसुचित ह ने का त। रहा लेकिन जब इसः प्रकार की हिन्दू धर्म को तोड़ने की साजिस हर जयह होने लगी तब जाकर किसी भले भादमी के दिमान में भाषा कि भाई जब यह हिन्दू से विशिचयन वन जाता है तो विशिचयन में तो जाति भेद है नहीं, उसमें ता अंच-नीच रहानहीं, सामाजिक इंग् स रहानहीं, धामिक ढंग से रहा नहीं और ग्राधिक उंगसे तो बात चल रही है कि ग्राधिक ढंग में विचार करो। तो प्राधिक इंग से तो विचार करने में मंडल आयोग की जो रिपोर्ट है उसे हमारी सरकार स्वीकार नहीं कर रही है । मैं एक बात भीर यहां पर सरकार को जानकारी। के लिए कहना चाहता होनि अंग्रेजो ने पहाड़ी। क्षेत्र को ग्रीर बनवासी क्षेत्र को, बन ग्रंचेल को जो हमारे 3-4 स्टेट्स हैं उसको उन्हों। भारतवर्ध के अन्य नागरिकों को रोक कर उन मारे क्षेत्रों का विश्चियेनिटी में कन्बर करनेका सतत प्रयास किया और आजादी केबाद भी भारत सरकार उसको उसी तरह से रखे हुए है। स्था ग्राप सिर्फ कट पीस करके उसको भारत के साथ जोड़े रखना बाहुते हैं ? यह भारत के साथ जाड़ने के लिए उसको श्रव गंगानदी में स्नान करनेका भी उसे मौका देना चाहने है ? धर्म प्रचार भारतवर्ध में मान्य है। अब हिन्दू-राष्ट्र या तब भी सनेक धर्न-प्रचारकों को छट मिली कि भाप भपने धर्म का प्रचार करें, ग्रापके धर्भ ने मातव-समाज का कल्याण होगा, भगवान की प्राप्ति होगी। को धर्म कड़ी भी शांति नहीं पा सका, वह यहां

शातिपूर्ण रहा। लेकिन यहा देश में ध की ग्राइ में अगर विघटन की शक्ति पैदा हों तो उस पर ग्रापको स (चने का जरूरत है। अप कल्याण मेली भी है, इसलिए आप देश का भी कल्याण कीजिए, समाज का भी कल्याण की जिए सार हमारे स्थानीय कारणों से भी मझे आपमे निवेदन करने का अधिकार है। व्योक्ति प्राप् सब जगह के लिए मां है, लेकिन हमारे क्षेत्र के लिए तो बेटी हैं, इसलिए कल्याण का निवेदन श्रवस्य करना चाहुगा। ग्राज दीन जाति को जोड़ने के लिए अ।प इस संविधान संशोधन विश्वेयक को लाई है, वह पारित भा गर्द-मम्मति से ही होगा। विकिन कुछ सवाला का प्राप जरूर जवाय दें है। पहला, कुछ अनुसूचित आतियां की जो कमेटियों ने रिपोट दिया -एक, प्रतिवेदन दिया लोगों ने-डो आर् जो मण्डल समिति के रूप में प्रतिवेदन ग्राया था दूसरी समितियों के रूप में प्राया, उस पर क्रभीतक क्राप क्याविचार कर रही है ? दूसरा, यह कि व्या ग्राप ३०टटायरिटी मबको मिलाकर पुण ब्यापक क्राग्युचित जाति, प्रतिभूक्ति जनजाति के लिए विधेयक लाने वाले हैं च्या ? च्या इस पर चितन कर रहे है कि इसको भी इस बंग में लाया जाय रे यह दा सवाल इस समय उउते है और मेचहिंगा कि इस पर अराप कुछ निश्चित-पूर्वक विचार दें, जिससे दुसे को भी ब्रान्टोलन करने काया क्रपने मो दखी होनेको श्रवसर तस्ति। उनको पना लगे कि भारत सरकार सचमस में इसके लिए तैयार है ।

मन्त्रवर, मैं इसलिए इसका निवेदन करना चाहता है कि ग्राज वैकवर्ड लोग उम ढंग से भारत सरकार की नौकरी में नही श्रासके, जिस दंग संरक्षित होने के कारण हरिजन या अनुसूचित जाति या अनुसूचितः जनजाति के भा सके है । माज सबस्य ध्यान ट्टा है कि हम बड़ लोगों के साथ मैच नहीं कर सकते, चाहे परीक्षा में हो, चाहे समाज के साथ दीड़ में हो, चाहे व्यवसाय में हो। हमें जबतक रक्षण न मिले, सूरक्षा न मिले तब तक हम मैच नहीं कर सकते। किसी ने सोचा नहीं इस पर कि सामाजिक दंग संहमारे यहां बहुत पिछड़ापन है, आर्थिक दंग से, मैक्ष्णिक हंग से भी पिछड़ापन है, आपने जो दो पिछड़े थे उनको तो

282

[24 NOV. 1987]

किया, कुछ थोडा-बहुत प्रयास पिछडों के लिए भी किया गया, लेकिन बहत बडा समाज पिछडा नहीं आपाया। मैं जानता हं कि अगर पिछड़ा भी कुछ समाज सग कि कदम उठा ले ग्रीर ग्रंपना वह एक विकराल इप प्रकट कर दे कि सरकार हमारी बात को नहीं सुनेगी तो हम सरकार के साथ नहीं हींमें तो जैसे आप यह छोटे-छोटे खण्डम बिल ला रहे हैं, आप भारतवर्ष में एण्टायरिटी में उसको स्वी-कार करने के लिए तैयार हो जाएंगे। मैं कहंगा कि भारत सरकार ग्रीर कल्याण मंत्री कम से कम कल्याण की भावना से व्योकि कल्याण की जिम्मेदारी आप पर ग्राती है, इसलिए कल्याण की भावना से विचार करें। आपने अभी आजादी का चालीसवां वर्ष मनवाया, लेकिन उसके बारे में लोगों ने ज्या कहा, जिस पर बीती है, उन्होंने कहा कि यह ग्राजादी का चालीसवां वर्ष नहीं बल्कि यह चालीसवां है। धाखिर इस प्रकार का चितन नयों ?

मैं इन बातों की ग्रोर ग्रापका ध्यान श्राकदित करता हं श्रीर मैं चाहूंगा कि कल्याण मंत्री जी श्राप सचमृच में हम लोगों को संतुष्ट करें सिर्फ इतना ही पीस बिल का नहीं बिल्क ग्रीर विस्तार से श्राप शाने के लिए तैयार हों। धन्यवाद।

[The Vic Chairman (Shri H. Hanumanthappa) in ti

SHRI JERLIE E. TARIANG (Meghalaya): Mr. Vice-Chairman. Sir. r rise to support the Amendment Bill.

I rom the opinions expressed by the hon. Members from both the sides of the House, I do not find anyone to be against the Bill at all. I ike others, they only want that other tribes and castes were to be included in the list of Sc'neduled Castes and duled Tribes.

Sir. this Bill is only a ratification of the Ordinance. ! think the Governmen) has done it with great cate and consideration. keeping in view the interest of each and backward table in Meghalaya. These are the poorest and the most backward tribes who are localised in certain areas

in Garo Hills. My friend Mr. Basumatari will agree with me that unlike in Assam. Boro Kaeharis are the very backward tribes in Meghalaya. The people in the North-East, especially in the Hill areas, are very conservative. They would not like to easily include others into the List. In-faci, there is a movement that certain tribes should be excluded from the list of Scheduled Tribes. For instance, if I as Khasi in Meghalava go to Nagaland, I cannot claim as a tribe, whereas a man from Nagaland, if he comes to Meghalaya, he is treated as a tribe. So is the case in Mizoram. Other tribes come to my State and they enjoy the rights in our Slate, whereas our people cannot claim to be Scheduled Tribes in any other State. Stiil, the whole Meghalaya Assembly unanimously passed a resolution in 1980 demanding that these poor tribes localised in certain pockets in Garo Hills should also he included in the List of Scheduled Tribes Of Meghalaya.

Somebody has said that this Ordinance is politically motivated. I say, yes. I fully agree on this point. Had this ordinance not been issued, these tribes would have been denied to contest as Scheduled tribes as their seats would not be reserved for Scheduled tribes according to the Act passed recently by the Parliament. They have to compete with other advanced communities or the majority communities like the Garos.

Another thing is that they are economic cally far inferior to the main tribes of, Meghalaya. I think we should thank the Assembly of Meghalaya for talcing pains to bring in a resolution recommending to the Government of India for inclusion of these poor tribes in the List of Scheduled Tribes. Apart from their economic benefit, unless this ordinance is passed, the Election Commission may not be able to demarcate their constituencies which would continue to remain general seats, with the result that these poor tribes would never come up in future and also represent in the State legislature.

T would like to offer my sincere congratulations and gratefulness to the Minister and to the Government of India because they have taken care for these poor

[Shri Jerlie E. Tariang]

and small tribes. I belong to the majority tribe. In fact, we are the majority tribes in the whole of the State, but I *feel* it would be very very unfair that they should go unrepresented in the Assembly and that they should be denied the right as other fellow Scheduled Tribes enjoy.

I would also like to express my gratitude to the Members on the other side, because whenever the question of North-East and hilly areas comes up, they always have supported its cause. I have noted that none of the Members has opposed the Bill. Once again I thank the Minister who has taken pains to ratify the Ordinance through this Bill. I im also grateful to the Government for promulgating 'he Ordinance in the interest of these people. I 'hope that by this ratification they will remain grateful to this august House. Thank you.

श्री शरद धादव (उत्तर प्रदेश) : उपसमाध्यक्ष महोदय, सिद्धांततः में इस संशोधन विधेयक के पक्ष में हूं, लेकि सरकार की जो नीयत है इस को लाने के पीछे, उस नीयत का खलासा मैं इस सदम में करला चाहला है। मेरे पूर्व कई विद्वान साथियों ने सरकार की नीयत के बारे में टकडों में जो संविधान में यारक्षण का सिद्धांत रखा है, जो हमारे देश की ग्राजादी के लड़ने वाले लोग थे उन्होंने इस निढांत को स्वीकार कर के संविधान में गारंटी दी थी। उस गारंटी के लिए मैं कहना चाहता हं कि लगातार इस सरकार ने उस को भोषरा किया है। सिद्धांत के जो मल ग्राधिकारी थे उन के लिए इसे न स्वीकार करने का और इस सिद्धांत को लगातार विगाडने का काम किया गया है। जो डिप्रेस्ड क्लास के लोग हैं, अनस चत ज ति और जनज ति के और दसरे जों बीकर से बेशद के लोग हैं उनकी गलाम बनाने का तरीका लगातार चलता रहा है। टकड़ा टकड़ा फेंक कर के इस तरह का संशोधन कर के ग्रभी जो मेघालय में चनाव होने जा रहा है ग्रीर नागालेंड में अभी चुनाव हुआ है, ऐसे चनावों में अपनी राजसता की बचाये रखने के लिए इस तरह के ग्रारक्षण के सिद्धांत को ग्राप लागु कर रहे हैं। मैं इस बात को

इसलिए कहना चाहता हं कि जिन लोगों को आजादी की लड़ाई की याद है ग्रौर जो माननीय मंत्री महोदया बैठी हैं वह इतिहास की इस ग्राजादी की लडाई को देखने वाली एही है, उस जमाने में तीन तरह के सिद्धांत थे। प्रकल्लियत के लोग थे। वह सोचते थे कि बहमत का राज्य इस देश में होगा ग्रीर हमारी सुरक्षा नहीं होगी। उस जमाने में भी वाबा साहब ग्रम्बेदकुए थे, जो विद्रोही नेता थे, जो अपनी हिम्मत और स्वाभिमान के साथ देश में खड़े रहना चाहते थे। एक भत उनका था। वह लगातार एक म्रादोलन चलाते थे कि हमारी सुरक्षा ग्रीर रक्षा का सवाल कैसे सुलझेगा। बाबा साहेब ग्रम्बेदकर का लगातार यह कहन। था कि आजादी के बाद हमारे साथ जो सलक होगा वह बरा होगा लेकिन श्रकल्लियत के लोगों ने इस को नहीं माना ग्रीर उन्होंने देश को बांट दिया । ग्रन-सचित जाति और जनजाति के जो लोग हैं उन को देश का ऋणी होना चाहिए कि बाबासाहेब ग्रम्बेदकर ने महात्मा गांधी की जान बचाने के लिए पुना पैक्ट किया ग्रीर वह इस लिए किया कि देश की दिष्टि और मन साफ हो। वह हम को कभी "बिटे" न करें। इस पर ही विश्वास कर के वह समझौता हम्रा था। तन. मन, धन से, इज्जत से जिन लोगों का शोषण हुआ। है उन का शोषण अब रुमाज के लोग नहीं करेंगे श्रीप उन को सुरक्षा मिलेगी यही ध्येय था। उस में एक सरक्षा दी गयी नौकरी की और दूसरी चनावों में विद्यान सभाग्रों में ग्रीर संसद में उन लोगों को चनने का एक मात अधिकार दिया गया। वैसे उन लोगों का हजारों वर्ष से शोषण उन के मन का, उन की इज्जत का भोषण होता रहा है। दुनिया में शोषण की एक परिभाषा है, लेकिन हिन्दस्तान के समाज में शोषण की परि-भाषा नहीं की जा सकती। यहां तो मान. सम्मान, इज्जत और तन, सब का शोषण हन्ना है। एक चीज में ब्राप ने न्याय देने का काम किया था लेकिन वह भी परा नहीं हुआ। मैं इस लिए कहना चाहता हं कि यह संगोधन केवल बातों से लाया जादा है। मैं मंत्री जी के सामने साफ तौर से अपनी बात रखना चाहता है।

हमारे माननीय सदस्य जगदम्बी प्रसाद जी अभी बोल रहे थे। वे कह रहे थे कि मंडल कमीणन ने अमनी सिफारिणें दे दीं लेकिन वे अभी तक लागुनहीं की गयीं।

पहले मैं गैडल्ड कास्ट ग्रीर गैड्ल्ड ट्राइब्ज पर ग्रामा चाहता है। ग्रापने इस संशोधन बिल में जो प्रस्ताव किया है उससे इन लोगों का कितन। भला होता है, वह नै ग्रापके सामने रखना चाहता हूं। 1971 में जो जनगणना हुई थी उन सनय हरि-जनों की आवादी, अनुसूचित जाति के लोगों की अविदी 14.82 थी और 1981 में जो जनगणना हुई उसमें अन्-सचित जाति के लोगों की संख्या 15.75 प्रतिशत हो गई, यानि एक पसेंट बढ़ गई। ए: परसेंट की यह संख्या लाखों में जाती है। इसी तरह से ट्रायबल के बारे में ग्रापने तीन जमातों को इसमें मरीक करने का काम किया है, लेकिन उनकी आबादी को ग्राप देखिए कि 1971 में वह 6.82 प्रतिशत थी और 1981 की जनगणना में 7.76 हुई, यं नि एक प्रतिशत बढ़ी। एक प्रतिशत की इस बढ़ोत्तरी से 80 लाख आदमी बढ़ते हैं, लेकिन उनको जहाँ लोक सभा और विवान समायों में 5-5. 6-6 ग्रौर 7-7 सीटें बढ़नी चाहिए थीं. उसका संशोधन तो आप लाए नहीं। जन-गणना के अनुसार उनकी संख्या बढी है. उनको संविधान में संरक्षण देने के लिए ग्रापने 42 वां संशोधन नहीं किया, तो इसका क्या कारण हैं ? उसको सीटों को बढाने का काम ग्रापने क्यों नहीं किया ? मेरा कहना यह है कि ग्रापकी नीयत ग्रस्छी नहीं है। जो उतको संरक्षण देना च हिए था, जहां इनकी ग्रावादी वदी है ग्रीर 80-80 ल ख हरिजन ग्रीर ग्रादि-वासी लोगों की आवादी बढ़ी है, यहां पर अ।पको 42 वां संविधान संशोबन ल कर विवान समायों में ग्रीर लीक सना में उनकी सीटें इसी अनुपात में बढ़ानी च।हिए थीं।

उपसभाव्यक्ष महोदय, अव घाप बील रहे थे तो अप भी बड़ी तकलीफ में बोल रहे थे, लेकिन ग्रापकी तकलीफ विद्रोह में

नहीं बदली । बाबा साहेब अम्बेदकर ने बराबरी के लिए विद्रोह किय था। उन्होंने कहा था कि दो हो रास्ते हैं। अप मान ज्यो। हिन्द्यों में याज जो ऊंची जति के लोगों की बिरादरी है उसमें बहुत शानदार लोग हैं। इस बात को उठाने वाले भी ब्राह्मण श्री मध्लिमये जी हैं जिन्होंने कहा कि लाखों की संख्या में हमारे हरिजन लोग हैं, उनसे भी उन्होंने कहा कि इस बात को क्यों नहीं उठाते हो? मैं जानता हं कि श्रीमित इंदिरा गांघी के साथ हमारे मतभेद थे, लेकिन कांग्रेस पार्टी में श्रीमति गांधीको इस बात श्रेय जाता है कि वे सवण्य वेहतर महिला थीं। लेकिन उनके रहते तब भी इनकी संख्या के अन्रहप उनकी संख्या क्यों नहीं बढ़ाई गई? आप भजन करते हैं और भैं कहना चाहता हं कि इसके लिए दो ही रास्ते हैं एक रास्ता महात्या गांधी का है जो समझ और धार के साथ समाज को यदलना चाहते थे और दूसरा रास्ता है पुराने अम्बेदकर साहब का यानि संविधान वाले अम्बेदकर नहीं, बाबा साहेब अम्बेदकर जिसने विद्रोह कर धर्म परिवर्तन कर लिया। वह शस्ता देश को बांट देगा। थह रास्ता लोग अपनाएंगे 52 फीसदी आबादी को आपने अलग करके रखा है और ऊंची विस्दरों के सर्वाधिक जगहों में 52 प्रतिशत लोग बैठे हए हैं। मैं ज्यादा गन्दा इसका नहीं करना चाहता है। लेकिन देश की एकता की बात ग्राप कर रहे हैं तो 5 फीसदी लोग हिन्दूस्तान की 50 फीसदी जगहों पर वैठने का काम करेंगे तो देश की एकता अखंडताकी बात आप कैसे **क**रते हैं ? यह अ।पका काम ज्यादा दिन चलने वाला ्हीं हैं देश की अखंडता की काथम रखना है तो देश की नए रास्ते पर ले जाना पड़ेग समाज को न्यायपूर्ण रास्ते पर ले जाना पहेगा ।

अपने संविधान का जो जिल रखा है, इसकी में सिडांततः मानतः हूं, लेकि संबी जी मैं एक बात वहना चहता है कि जो बढ़ो हुई अ।बादी है गौडुल्ड नास्ट [श्रो शरद य दब]

और मैंड्रूल्ड ट्राइंब्ज को, ट्रायबल्स की उसके अनुस्प आप विधान सभाओं ने और लोक सभा में उनको जगहें देने का काम करेंगे और क्या इस बात का जवाब देंगे कि मंडल कमीणन को लाग करने के लिए प्राप कब तक दाएं बाएं करते रहेंगे अगर इसको ग्राप तुरत लाग नहीं करेंगे तो जनता आपको गरदिन्यां पकड़कर यहां से निकाल देगी। इस बात को आप अपनी सरकार से कहिए।

थी राम चन्द्र विकल (उत्तर प्रदेश) : उपसमाध्यक महोदय, यह भ्रनसचित जन-ज तियां अ देश, 1950 है उसमें संशोधन कि राजा रहा है। जो ग्रध्यादेश निकाला गया है यह 19 सितम्बर से लाग् माना जायेगा ऐसा इसमें उल्लेख है। तीन अनुसुचित जनजातियों को लिस्ट में लाया जा रहा है। मेघालय राज्य की ये जो ज तियां हैं जिनको लिस्ट में लाया जा रहा है जिसके लिए संशोधन विधेयक राजेन्द्र कुमारी जी लायी हैं उसका मैं हृदय से समर्थन करता हं। पर मैं भी इस राथ का हं कि मेघालय के लिए यह जो तीन जातियों का संशोधन विधेयक लाया गया काफी नहीं है इसका एक व्यापक रूप में आना चाहिए। मैं भी देशभर में धुमता हं, समाज कल्याण मंत्री जी छाप भी वृमती हैं ...

श्री सस्य प्रकाश मालवाय : ग्राप विदेश भी घुमे हैं।

श्री राम चन्द्र विकलः विदेश में तो हैं एक-दो बार ही गया हूं। मंत्री जी । पको यह लगा होगा घुमने से जनजातियों और बैकवर्ड क्लासेज में श्रीर भी बहुत सी जातियों ऐसी हैं जिनको इस थोड़े से समय में कहना, उन पर चर्चा करना प्राज मुनासिब नहीं होगा। जो किसी जिले में है तो किसी प्रांत में नहीं है, किसी एक प्रांत में है तो दूसरे प्रांत में नहीं है। यह मांग देशब्दापी है। इसलिए मेरा कहना है कि इस पर एक विधेयक अनुसूचित जनजाति श्रीर बैकवर्ड क्लासेज का ब्यापक रूप से बाना चाहिए। पक्ष श्रीर विजक्ष शायद इसमें एक ही हैं, कोई मतभेद नहीं है। शिकायत यादव जी

कुछ ज्यादा ही कर रहे हैं। सिद्धांत रूप से मारा सदन इस पर एक है। जो ब्दापक विवेधक आप लायेंगी जिसकी मांग सारे सदन की तरफ से है उसका समर्थन भी शायद सारा सदन करेगी।

मैं अपनी कल्याण मंत्री जी को याद दिला दूं कि मंडल आधोग की बात कई सज्जनों ने श्रव उठायी है लेकिन इससे पहले काका कलेलकर वामीशन 1953 में बैटा था। मैं उस वक्त य०पी० असम्बली था। देशभर में उस कमेटी ने भ्रमण किया। इसकी एक रिपोर्ट सरकार के सामने रखी हुई है। इसमें पूरी चर्चा संविधान के मुताबिक है। खाली काका-कलेलकर की रिपोर्ट अधी है ऐसा नहीं है बल्कि सन 1958 में इन्दिर। गांधी कांग्रेस की प्रेजीडेंट थीं ग्रीर जवाहरलाल जी प्राइम मिनिस्टर थे। उस वक्त मेरा नःन ग्राफिणियल रेलोजशनः था । पूरी कांग्रेस कनेटी में उस पर बहस हुई। कांग्रेस का ग्रधिवेशन जो चल रहा था उसमें इस पर श्रन्छी तरह से बहस हुई। उस बहस की लम्बी चर्चा में मैं जाता महीं चाहता । लेकिन उसका रिजल्ट में बताना चाहता है। मेरे प्रस्ताव में नेहरू जी ने खद संशोधन किया । मेरा प्रस्ताव हेढ लाइ: का था। जो काका कलेलकर कमीशन की रिपोर्ट थी उसमें केन्द्रीय और राज्य सरकारें अमल करे-यह डेट लाइन का हिन्दी में प्रस्ताव था। नेहरू जी ने स्वयं नीचे बैं2 कर इन्दिरा जी प्रेजीडेंट थीं कांग्रेस की उस वक्त, तो उनसे कहा कि इसमें 'यथासम्भव' शब्द जोड देन। च।हिए और प्रस्ताव को मान लेना च।हिए। क्योंकि प्रस्ताव पर मतभेद था इसलिए थोड़ी बहस हई, मैं इस पर ज्यादा जाना नहीं च।हता । वह दूरअंदेशी थे, देश के हालात को समझते थे, इसीलिए उन्होंने खद नीचे से खडे होकर इसमें 'यथासम्भव' शब्द जोड लेने के लिए कहा। इस प्रस्ताव को सर्वसम्मति से 1958 में कांग्रेस ग्रधि-वेशन में मान लिया गया। का का कालेलकर कमीशन की रिपोर्ट भी है। उस पर कांग्रेस कमेटी (ग्राल इंडिया) ने सर्व-सम्मिति से अपनी मृहर लगायी है और प्राइम मिनिस्टर जवाहर लाल जी उसमें शासिल थे। इन्दिरा जी कश्मीर गयीं

वहां उन्होंने कुछ ज।तियों को खासकर वहां की मस्लिम शेडयुल्ड कास्टस जातियों को शामिल करने की बात कही थी। इसी तरह से सारे देश में अगर अप घमी होंगी, भ्रापने पादा होगा बहुत सी जन-ज।तियां, पिछडी ज।तियों ऐसी हैं जिनको इसमें शामिल किया जाना ग्रावश्यक है। यह सवाल एक राष्ट्रीय सवाल बन गया है धीर एक जीवन-भरण का प्रशन बन गया है। इस को गहर ई से समझने की जरूरत है। इसको अग, गहर्इ से नहीं समझा गया तो यह देश हित में नहीं होगा। इसलिए इन जातियों के बारे में एक व्यापक विश्रयक लाना चाहिए। सामजिक अधिक ग्रौ कितने-कितने त.ह के हालात हैं उसकी चर्चा करना ग्राज सम्भव नहीं है। इतना ही कहना चाहता है कि सन्1931 की जनगणना जो है उसको निकालें वह ज तियों की दरिट से है। शिक्षा कितने त्रतिशत थी यह उस रिकार्ड में है। णिक्षा के तौर पर, अविक तौर पर तीन चार महों को लेकर इस पर विचार करना च।हिएँ। यह सवाल पुराने जमाने से चला ह्या रहा है कोई नयी बात नहीं है। इस पर ग्रमल में थोड़ा सा ध्यान दिया जाये । महोदय, में इस संशोधन विधेयक का समर्थन करते हुए राज्य मंत्री जी से यह आणा करूंगा कि वे एक व्यापक विवेयक शीघ्र ही इस सदन के सम्मुख प्रस्तुत करेंगी जिसमें अनुसूचित जन-जातियों के बारे में पूरी जानकारी हो कि उनकी कहां कहां कितनी तादाद है भीर उनको क्या क्या सुविधायें देनी है, इस चीज का उसमें समावेश हो। केवल मेघालय तक इसको सीमित न रखें महोदय, पिछड़ी जातियों के बारे में जो ग्रायोग बैठ चुके हैं उनकी रिपोर्ट सरकार के पास मौजूद हैं उन पर भी कुछ कार्य-वाह होन चाहिये। ये भारत सरार का बहेत आभार मानता हं कि दक्षिण के जितने राज्य हैं, मैं यादव जी के नोटिस के लिए कहना चाहता हूं जो बहुत रोष में भ्रभी बोल रहे थे कि जो मान्यता रिजर्वेशन की है वह कांग्रेस सरकारों की दी हुई है, चाहे ग्रांध्र प्रदेश हो, चाहे तमिलनाड हो और चाहे कर्नाटक हो। दक्षिण का कोई भी राज्य हो उन राज्य में हमने रिजर्वेशन दे रखा है, कांग्रेस 1396 RS-10

की सरकार के जमाने से दे रखा है और वह देशभर में जारी है। मैं सरकार से मांग करता हूं कि वह एक व्यापक विधेयक जल्दी ही विचार के लिए सदन के सामने लाये। यह ऐसा विषय है जिसका समर्थन सदन के सब पक्ष कर देंगे, एक व्यापक विधेयक की मांग सारे सदन की है। इसलिए मेरी पूनः मांग है कि इसको जल्दी लाया जाया इन शब्दों के साथ मैं इसका समर्थन करता है।

SHRI DHARAM CHANDER PRA-SHANT (Jammu and Kashmir): Sir, the Bill is a simple one. It is an amendment to include three tribal communities Meghalaya in the list of Scheduled Tribes. They are Boro Kacharis, Koch and Raba, Rava. I have been to Meghalaya and studied the various communities and their grievances. Whether it is a scheduled Tribe or a Scheduled Caste, they had been suffering for times immemorial. They are downtrodden communities, suppressed by high caste people. I fully agree with you when you were voicing about their conditions in various parts of the country. We have seen, our Constitution and the President's Order have safeguards and benefits to the given Scheduled Tribes and Scheduled Castes. these have not been fully implemented. Various hurdles have been created in the way of these Scheduled Tribes getting benefits in services and other places. I request the honourable Minister to look into their grievances so that communities no longer linger and after forty years of independence. But the matter does not and with inclusion of these three communities. There are So many other communities. In our State, Jammu and Kashmir, Ladakh is a backward district.In principle the Central Government and the Government have agreed that the peoplg of Ladakh should be declared Scheduled Tribes. But up to this time this decision has not been implemented. I request the Minister to agree to the request of the Ladakh is and include them in the list of Scheduled Tribes. Then. in Jammu there is another community, Gaddis. They live on high mountains, snow-clad mountains. They have no link with the plains. They have also been neglected. They are not listed in the Scheduled Tribes. . .

SHRI DHARANIDHAR BASUMATARI; What about Gujjars?

SHRI DHARAM CHANDER PRASH-ANT; They belong to the Muslim Community, They do not want to become Scheduled Tribes. In Jammu and Kashmir Gujjars are Muslims. So, these Gaddis who live On high mountains, snow-clad mountains, should also be included in the list of Scheduled Tribes. Similarly, there are so many different communities in Himachal Pradesh also like Gaddis who live there without getting the benefits granted by the Constitution. With these words I support the Bill and say these three communities should be included in the list.

श्री सत्य प्रकाश मालवीय: माननीय उपसभाध्यक महोदय, यह मेघालय राज्य में अनसचित जातियों की सची में तीन जातियों बोरो कचरिस, काच, रावा,रावा को सम्मिलित करने के लिए ५८ संशोधन विधेयक लाया गया है लेकिन जिस तरीके से अद्यादेश के माध्यम से इस संशोधन विधेयक को लाया गया है उसका में विरोध करता है। मंत्री जी ने इस विधेयक को प्रस्तृत करते समय इसके जो उहेण्य प्रीर कारण हैं उनमें उन्होंने इस बात की चर्चा की है कि मेघालय की राज्य सरकार ने राज्य की अनमुचित जनजातियों की सुची में इन जातियों को सम्मिलित करने की सिफारिण की थो। इसी में मंत्री जी से पूछा गया कि कव सिफा रेण की गई थी तो उन्होंने उत्तर दिया कि करीब करीब डेड वर्ष हथा जब मेघालय राज्य ने यह सिफारिश की थी। मान्यवर, पिछले डेढ वर्ष के अन्दर कम से कम 6 सन्न इस देश की संसद के हो चुके हैं ग्रीर पिछला सब भी 27 जलाई, 1987 से 28 अगस्त, 1987 तक चला था और वर्तमान ब्रघ्यादेश 19 सितम्बर, 1987 को लाग किया गया । मान्यवर, मेरी समझ में यह बात नहीं आ रही है कि पिछले सत में या पिछले हेढ़ वर्ष के अन्दर जितने भी संसद के सल हए थे उन में यह संशोधन विधेयक क्यों नहीं लाया गया । इसका ग्रीचित्य मझे समझ

में नहीं भ्राता । अध्यादेश के जरिए से जब कोई कानम बनाया जाना है तो यह न केवल संविद्यान निर्माताओं की ग्राकांक्षाओं के विषरीत है विष्ण संसद की ग्रीर जन-प्रतिनिधियों की भवमाना भी है। मंत्री जी ने इस बात को स्वीकार किया है चंकि मेघालय में चनाब होने वाले हैं ग्रगले साल जनवरी या फरवरी में इसलिए इसको अध्यादेश के जरिए से संशोधन करना पड़ा। मान्यवर इस सरकार को एकदम सपना तो दिखाई नहीं पड़ा कि फरवरी 1988 में मेघ लय की चनाव होने बाला है। मेघलव में चनव होने बल्ल है इस बात की जानकारी सरकार को बराबर बी ग्रीर इमिलए इस श्रध्य देश के मध्यम से संशोधन नहीं करता चाहिए । मान्यवर, पीठ,सीन अधिकारी जो इस देश की प्रथम लोकसभा के थे मावलंकर जी प्रिजाइडिंग धाफिसर्ज की एक कान्नेंस में भी इस प्रकृत को उठाया गया था श्रीर एक प्रस्ताव भी पारित किया गया या इस द्याद्यादेश जारी वारते के सम्बन्ध में तब मावलंकर जी ने जनवरी, 1949 में जो विचार व्यक्त विये थे मैं उनको यहां पर आपके मामने उद्धत करना चाहता है। उसके बाद उन्होंने प्रधान मंत्री जी को एक पत्र भी लिला था जनवरी, 1949 में उसमें मध्वलंकर जी ने ग्रपने विचार व्यक्त किये वे इस प्रकार हैं:--

It is a wrong convention for the Executive Government to promulgate Ordinances mainly because of some reason. That power is to be exercised only when there is an emergency and the Legislature could not meet. It is not a desirable precedent to promulgate Ordinances for at one time an inconvenient legislation might be promulgated in that manner."

उन्होंने 25 नवम्बर, 1950 को प्रधान मंत्री श्री जवाहर लाल नेहरू जी को पत्र लिखा जिसमें उन्होंने कहा----

"The procedure of promulgation of Ordinance is inherently undemocratic.

दूसरा पत्न उन्होंने 17 जून, 1954 को लिखा जिसमें उन्होंने कहा—

"The issue of Ordinance is undemocratic and cannot be justified. We as the First Lok Sabha cany the responsibility of laying down traditions. It is not a question of preventing the Government, but it is a question of precedents and it this Ordinance-issuing is not made a limited function, the result may be that 'n future the Government may go on issuing Ordinances and the Lok Sabha will have no option but to rubberstamp those Ordinances."

293

मेरा निवेदम यह है कि जो कारण बताए गये हैं उद्देश्य ग्रीर कारणों में मंत्री जी ने अपने भाषण में बताए हैं उससे अध्यादेश के जरिये संशोधन करने का कोई घोचित्य नजर नहीं घाता फिर भी किया गया है मैं उसका स्वागत करता हूं । यह संशोधन बहत पहले करना चाहिये था । मैं यहां कुछ चीजों ग्रोर मंत्री जी का ध्यान भाकिषत करना चाहता है । जैसे धाबी जाति है। उत्तर प्रदेश और तमिलन ह में जो बोबी जाते हैं यह शिड्यूरड कास्ट में मानी जाती है, लेकिन ब्रोध प्रदेश में मान्यवर इस धोबी जाति को बैकवाई कम्यनिटी में माना जाता है।

श्री शरद यादव : पूरे देश में । इनको छोडकर पुरे देश में ।

श्री सत्य प्रकाश मालवीय : वहां काफी दिन से यह मांग भी चली ग्रा रही है । इसलिए मेरी यह भी मांग है कि घोबी जाति को शिड्युल्ड कास्ट में शामिल करना चाहिए । अभी कल दिल्ली में लाखों लोगों ने प्रदर्शन किया और उत्तराखंड राज्य की मांग रखी । इस प्रदर्शन के पीछे उनकी मांग थी कि हमारे जो टेहरी गढ़वाल, अल्मोडा, नैनीताल और उत्तर कांशी आदि इलाके हैं ये न केवल पिछड़े हैं प्वल्कि यहां पर बहुत गरीको है और किसी प्रकार से वहां पर विकास नहीं हो रहा है। तो मैं यह भी मांग करता है कि जो उत्तरकाशी का, टेहरी गढ़वाल का क्षेत्र है इसको ट्राइबल क्षेत्र घोषित किया जाये।

दूनरा, मंत्री जी इल हाबाद से आता है। इलाहबाद के अन्तपास पारा जमनापारा की तरफ तथा विध्याचल, मिर्जापुर ग्रादि में बोल जाति होती है लेकिन कोल जाति को उत्तर प्रदेश की सरकार अनुसूचित जनजाति में महीं मानती है । इसलिए मेरा निवेदन है कि जो उत्तर प्रदेश में कोल जाति है इनको भी अनुसचित जाति में मानन च हिए । इसी तरीके से अभी हाल मे दक्षिण भारत खटिक समाज की प्रेजीईट जो श्रीमती नःगरत्नम र.मकृष्णः है उन्होंने प्रधान मंत्री जी की ग्रांना एक मांग पत्र प्रस्तुत किय था । उस मांग पन में उन्होंने प्रधान मंत्री जी से ग्रागह किया है कि दक्षिण भारत में खटिक जाति को अनुसुचित जाति में सम्मिलित किया जाये जबकि सारे उत्तर भारत में खटिक जाति अनसचित जाति में हैं। उनके मांग पत्र में कहा गया है :

(Amendt.) Bill, 1987

"In a letter addressed to the Prime Minister on a query from the Prime Minister's Secretariat, Mrs. Ramakrishnan has pointed out that while foe khatik caste has been treated as Scheduled Caste in the Noithern States, it has been treated as a backward class in the Southern States."

मेर। निवेदन है कि इस मामले में सारे देश में एक रूपना होनी चाहिए और जिन जिन जातियों के लिए मांने रखी गयी हैं इनको बराबरी के दर्जे पर पहुंचाने के सिलातिने में एक व्यापक विवेधक एक व्यापक ग्राधिनियम लाना चाहिए और इस सिलसिले में एक राष्ट्रीय नीति होनी चाहिए ।

यहां पर मान्यवर दो चीजों की चर्चा ग्रीर करना चाहंगा । सन 1980 में मंडल कमीशन ने अपनी रिपोर्ट प्रस्त्त कर दी थी । माननीय विकल जी ने क का कालेलकर कमीशन की चर्चा भी की । तो मंडल कमीणन की रिपोर्ट सन 1980 में प्रस्तुत कर दी गयी और सन 1982 में संसद के पटल पर रखी गयी । उसके बाद से सरकार बगबर कभी यह कह रही है कि हम राज्यों की राय ले रहे हैं, कभी सचिवों की

295

समिति बैठाई जाती है, कभी मंत्रियों की उप समिति बैठाई जाती है, कभी एक प्रकार की प्रश्नावली राज्यों की भेजकर पूछी जाती है तो मैं माननीय मंत्री जी से पुछन। चाहता हं कि इनमें क्या कारण है, क्या दिककत है, क्यों नहीं मंडल ग्रायोग की सिफारियों की लाग किया जाता है।

श्रभी हाल ही में चनाव श्रायोग ने सरकार को लिखा है कि चुनाव ग्रायोग परिसीमन, डीलिमिटेशन करना चाहता है। सरकार को चनाव अधोग ने चिटठी भा लिखी है कि संविधान में संशोधन कि । जाये तभी हम डीलिमि-टेशन कर सकते हैं । तो जब चुनाव ग्रायोग ने सरकार को चिटठी लिख रखी है फिए परिसीमन करने के लिए संविज्ञान में संशोजन करने के लिए क्यों नहीं यहां पर एक संशोजन विजेरक लाया जाता है। इस स्रोट घर न देन। चाहिए ।

दूसरी ग्रोर ग्रमी शरद ःदव जी ने यहां पर डः अस्बेकाः की चर्चा की । मैं भी बहुत पीड़ा के साथ इस सदन के ध्रान में एक वात लाना चाहता हं । डा अम्बे कर इस देश के नेता थे, राष्ट्रीय नेत थे, वे बहुत बड़े विधि बेत्ता भी थे, एक सांसद थे तथा संसदीय प्रगाली के वे ज्ञाता भी थे साथ-साथ इस देश के पहले निवि मंत्री थे उनको संविधान का निर्मातः भी कहा जाता है लेकिन हमारा जो केन्द्रीय कक्ष है उसमें आज तक डा० ग्रम्बेटकर की प्रतिमा का अनावरण नहीं किया गया है। हमारे यहां जो संविधान उभा थी उसके भी वे सदस्य थे जो कानन की कांस्टीटएंट कमेटी थी उसके भी सदस्य थे इसलिए मैं ब्रापके माध्यम से सदन के माध्यम से सरकार का ध्यान श्राकिषत करना चाहता हं कि जिस जाति में डा० अम्बेदकर पैदा हुए उस जाति के एक भी व्यक्ति का चित्र या पोर्टेट इस देश की संसद के केन्द्रीय फक्ष में नहीं है। इसलिए मैं मांग करता

हं किसरकार तुरन्त इस संबंध फैसला ले ग्रांप हा धम्बेदकर पोर्टेंट को इस संसद के केन्द्रीय कक्ष में लगाया जाय । इन्हीं शब्दों के साथ में एक बार फिर जो आपने संशोधन प्रस्तुत किया है उसका तो समयन करता हं लोकन जिस तरीके से संशोबन किया है उसका विरोध करता है।

(Amendt,) Bill, 1987

(SHRI NAGEN SAIKIA (Assam): Mr. Vice-Chairman, Sir, much has been said on this Bill which is of very simple nature and only a little has been left [or me. Sir, I am opposed to the practice of the Government coming with a Bill afte taking some aclions under the umbrella of an Ordinance promulgated conveniently to the Government. This practice should not be allowed to continue. Of course, I fully support the inclusion of rne Boro Kacharis, the Koches and the Rabhas as Scheduled Tribes to the list of tribes in Meghal It is a long-standing demand of those Tribes in Meghalaya and it is good that the Government has taken up the matter just now. But there are many other Tribes in he country awaiting inclusion in the List of Tribes. I want to knpwsg upon the Government that it should prepare a comprehensive list of Tribes after making a full review of it so that such piecemeal arrangement can be avoided.

Sir, I have an important point. I want to point out two wrong entries in the Bill. There is no Tribe 'Raba as such in Meghalaya or in any other State in the North Eastern Region. I hope the Minister would take note of it and ensure that no word without a meaning would be entered in the List of Tribes. My other point is that the name of the tribe 'Rabha' is also entered in the list wrongly as Rava.

AN HON. MEMBER; is it in English version, or Hindi version?

SHRI NAGEN SAIKIA: In Hindi and English also. It should be spelt as Rabha' and not 'Raba'. There is no tribe to be named as 'Rava' in Meghalava or any other State in the whole of the North-Eastern Region. Therefore, this name should also be correctly-spelt. The word 'Boro' is also spelt as 'Bodo'. This spelling is also there.

SHRI DHARANIDHAR BASUMATARI: We call it 'Boro'. Somebody called it 'Bodo'.

The Constitution

SHRI NAGEN SAIKIA: Moreover, there is anothner equivalent term for the Koches also, and it is 'Rajbhansi'. The 'Koches' are called as 'Rajbhansis' also. I think if you give entry only to the word Koch' and not 'Rajbhansi', it may sometimes mislead. Moreover, I found in the Bill the term 'Boro Kacharis' in the plural form while the terms 'Koch', 'Raba' and 'Rava' are in the singular form. There should not be any discrepancy. And it is difficult to understand the logic behind it. I hope, before the Bill is passed, the hon. Minister would take necessary steps to correct all these entries.

With these words, I support the Bill. Thank you, Sir.

श्री प्रमोद महाजन : उपसभाध्यक्ष महोदय, संक्षेप में मझे केवल तीन छोटी सी बातें कहनी है कि जिन जातियों को ब्राज अनस्चित जोतियों के रूप में घोषित किया है, उनके प्रति हमें कोई आपत्ति नहीं है । लोकन अभी-अभी जैसे सम्माननीय सदस्य ने कहा कि इस प्रकार की कोई जाति प्रविचल में है ही नहीं, तो इससे डर लगता है कि मैने अपने प्रारंभिक भाषण में जो कहा था कि भट्ट और भाट की गलती के कारण जिनक लिए हम सुविधायें निर्माण कर रहे हैं, उनकी जगह फिर से भ्राग्रिम उन्ही जातियों को जो सविधा मिलने की संभावना बननी है, इसको देखते हुए में आगा करता हूं कि अपने उत्तर में इतने गंभीर अक्षेप पर मंत्री महोदय जरूर कुछ बतायेंगे ।

इस लिए इन जातियों को अनुस्चित घोषित करने का स्वागत करते हुए भी श्रध्यादेश की पहाति का अवलम्य करने का जो तरीका सरकार ने अपनाया है, उसका मैं फिर से सिद्धांत रून में विरोध प्रकट करना चाहता है।

दूसरी बात मझे इस संबंध में कहनी है कि मंत्री महोदय ने ग्रपने भाषण में कहा कि मेघालय राज्य की ग्रोर से जिन तीन जातियों के लिए सिफारिशें ग्राई थीं ग्रीर हमने उस प्रकार का िर्णय घोषित किया था। मैं मंत्री महोदय से जानना चाहंगा कि क्या ग्रीर ग्रन्य राज्यों ने ग्रपने-ग्रपने राज्य में जन जातियों के प्रति क्या सिफारिशें ग्रापके पास भेजी हैं? यदि भेजी हैं तो यह कौन से राज्य हैं और इन्होंने किन-किन जातियों की सिफारिशें भेजी हैं? ये सिफारिशों आपके कब से ग्राकर पड़ी हैं?ग्रीर ग्राई हई सिफािशों पर ग्राप ग्रध्यादेश हो या कानुन हो, संशोधन हो, वह कब करने का सोच रहे हैं ? इस संबंध में भी मंत्री महोदय कुछ प्रकाश डालें। ग्रंतिम महा मझे इसमें कहना है कि 40 वर्ष के बाद छट-पूट जातियों को सम्मिलित करने से या निकाल देने से यह अनुसचित जातियों की सची समग्र नहीं बन पाती और इसलिए यह सची फ़िर से एक बार समग्र रूप से बने ग्रीर गलत नाम, गलत जातियां, गलत उच्चारण, गलत भाषा का प्रयोग उसमें से निकल जाए और जो जातियों को इस प्रकार का ग्रावसर देना उचित है उन जातियों को इसमें सम्मिलित किया जाए। क्या यह समग्र सची बनाना किसी एक कानन से नहीं होगा, यह समग्र सची बनाने के लिए सरकार को किसी श्रायोग का ही गठन करना पडेगा जो प्रतिवेदन लेकर एक समग्र सूची बनाएगा तो क्या ऐसी समग्र सची बनाने के लिए सरकार किसी भ्रायोग के गठन पर विचार करेगी? ग्रगर करेगी तो उसका ब्यौरा क्या होगा?

ग्रंतिम इसमें मुझे यह कहना है कि इस प्रकार का बना हुआ आयोग जब अपनी सिफारिशें देगा तो गत पांच वर्षों से हमने मंडल आयोग की रिपोर्ट को जैसे ठंडे बस्ते में बंद करके रख दिया है इतने प्रयास के बाद पिछड़ी हुई जातियों के संबंध में जिस प्रकार क समग्र रूप में विचार मंडल आयोग

299

[श्री प्रमोद महाजन]

की रिपोर्ट में श्राय है जिसको एकमत से स्वीकार करना उचित होता वह ठंडे बस्ते में पड़ी है उस प्रकार इस श्रायोग का भी नहीं होगा, क्या इस संबंध में मंत्री महोदय श्राप्त्रक्त करेंगे? श्रगर मंत्री महोदय श्रपने भाषण में इसका उल्लेख करें तो समर्थन करना उचित होगा, ऐसा लगता है? धन्यवाद।

द्धा**ं राजेन्द्र कमारो बाजपेयो**: उप-सभाध्यक्ष जी, मैं दोनों छोर के सदस्यों की ग्राभारी हूं जिन्होंने इस बिल पर बोलते हुए ग्रपनी बात तो रखी लेकिन इस बिल का पूरी तरह समर्थन किया, सिद्धांततः भी किसी को विशेष इसमें एतराज नहीं है। केवल दो प्रश्न बार-बार उठाए गए। एक तो आर्डिनेंस ऱ्यों लाया गया। म्राडिनेंस क्यों लाया गया यह अानी श्रोपनिंग स्पीच में मैंने पहले ही बोल दिया था कि क्यों लाया गया और आप सब ने इस बात पर जोर दिया है कि एक व्यापक विधेयक इस सिलसिले में ग्राना चाहिए। एक कंप्री-हेंसिव बिल के ऊपर गवनेमेंट बहुत एक्टिवली इस पर विचार कर रही है और आज से नहीं इट इज आलमोस्ट 20 ईदर्ज, 1967 से यह प्रश्न उठाया गया, इस पर पर्लियामेंट में कमेटी बनाई गई ग्रौर सलेक्ट कमेटी में यह गया फिर बार-बार इस पर विचार होने के बाद एक समय क्राया जब एक राय बनी कि कुछ एरिया रेस्ट्रिक्शन्ज हटाना चाहिए। तो 1976 में एरिया रेस्ट्रिक्शन्ज हटाने के सिलसिले में भी पालियामेंट ने पास किया कुछ स्टेट्स में कुछ जातियों को ले करके अनुसुचित जातियों और ग्रनुसुचित जन-जातियों के मामले के लेकिन उसके बाद भी यह सिलसिला चलता रहा। उसके बाद जो राजनैतिक **उथल-पूथल** 1977 से 1979 तक इस देश में हुआ उसके बाद फिर आया। 1980 में फिर से जब गवर्नमेंट आई तब इंदिरा जी ने दुबारा इस प्रश्न पर विचार करने के लिए, जो यह पड़ा हुन्ना था, रखा हुन्ना था, इस पर फिर से विचार-विनिमय शुरू करवाया। इसी के ही फलस्वरूप यह कल्याण मंत्रालय

बनाया गया। हमारे वर्तमान प्रधानमंत्री जी ने भी इस पर गंभीरता से विचार करने के लिए मंत्रालय को निर्देश दिया और हम इस पर पूरी तरह से इसकी छानबीन करके, जो सारी प्रानी रिपोर्टस हैं, उनको देखकर कार्यवाही करने जा रहे हैं। स्राप लोगों ने आयोग को बात कही, फिर इस बात को आपने स्वयं कहा कि ग्रायोग बनाया जाता है, उसमें **आप लोग जल्दी नहीं कहते हैं। य**ह तो बीस साल हो गए। जो आयोग काम करता है, वह सारे काम पूरे हो चुके हैं। ग्रब केवल यह है कि निर्मय करके, उसकी पूरी तरह जितने कागजात हैं श्रीर जो स्टेटस से यिपोर्ट ग्राई है, देखन है। एक माननीय सदस्य ने कहा है कि एक तो ग्रापने मेघालय के बारे में कर दिया, बाकी के बारे में अयों नहीं किया, जबकि और स्टेट्स की भी सूचनाएं ग्रा चुकी हैं। यह बात सही है म्रापनी जगह पर कि यह बिल जो ग्राते हैं इन्क्ल्युड किए जाते हैं शेड्यूल्ड-कास्टस या शेड्यूल्ड-ट्राइडज या एव वल्युड किए जाते हैं। उसमें तीन एजेंसी काम करती हैं. एक तो स्टेट-गवर्नमेंट से परपोजल आते हैं, सेंट्रल गवर्नमेंट उसको रजिस्ट्रार जनरल ग्राफ इंडिया के पास भेजती है वेरोफिकेशन के लिए ताकि ठीक से गिनती हो, गणना हो। जैसा कि एक माननीय सदस्य ने लहाख की बात कही, तो लहाख के ट्राइब्ज को रिकोग-नाइज करने के सिलसिले में गवर्नमेंट ने अपनी राय बनानी है और यह प्रस्ताव रजिस्ट्रार जनरल आफ इंडिया के पास गया हुआ है। लद्दाख जो हिस्सा है जम्म-कश्मीर का, उसमें लद्दाब की गगना पूरी हो चुकी है, लेकिन बेली के दूसरे हिस्से ग्रीर जम्मू के हिस्से में ग्रमी पूरी तरह से गिनती नहीं हुई है। फिर देखना है कि उनमें से कौन-कौन सी जाति को ट्राइब्ज बनाते हैं. एरिया के हिसाब से ट्राइब्ज सारे नहीं बना दिए जाते हैं। एरिया के साथ-साथ पटिकुलर ट्राइब्ज के क्या होने चाहिए ट्राइट्ज घोषित करने के लिए उसके लक्षण क्या होने चाहिएं, इसके बारे में देखन पहता है। रजिस्ट्रार जनरल की रिपोर्ट

का हम इंतजार कर रहे हैं। उसके ग्राने के बाद ही लद्दाख में किन-किन को ट्राइब्ज घोषित करना है पूरी तरह से उसको देखा जाएगा। स्वाल इस बात का है कि कंग्रेहेंसिव बिल कितनी जल्दी ला सकते हैं ...(व्यवधान)...

श्री शरद धादव आवादी जो एक-एक परसेंट बढ़ी है शेड्यूल्ड-कास्टस और शेड्यूल्ड-ट्राइब्ज की उस बारे में मैंने पटिकुलर आपसे पूछा था .. (ब्युच्छा'न) ...

डा० राजेन्द्र कुमारी वाजपेयी : मैंने अभी अपनी बात पूरी नहीं की है. ग्राप ऋषा करके जरा सुनिए मेरी बात को। में यह कह रही था कि जब इतने वर्षों से हम इस प्रश्न पर विचार कर रहे हैं तो यह स्वाभाविक है कि इस बीच में ग्राबादी बढ़ी है ग्रीर जब अह केंप्रेहेंसिव विल, ब्यापक विधेयक लाना है तो उसके बाद ही डीलिमिटेशन का प्रश्न या इलेक्शन क्मीशन का काम. वह सत्र चीजें आएम्भ होती हैं। जो एक लाख, दो लाख, या दस लाख ग्राबादी बड़ी होगी, वह तो उसके बाद ही ग्रा सर्वावे। उसके पहले जरूरी है कि पालि । मेंट अंडर आटिकल और ग्रंडर ग्राटिकल 342 उसको निर्धा-रित कर दे और उसके अनुसार ही यह चलेगा। जो एग्जिस्टिंग पापूलेशन है, उसके ऊपर भी जो तय किया जाता है, सीटस के बारे में या और जो कुछ होता है, वह भी पालियामेंट ही तय करती है। उसमें भी डीलिमिटेशन का जब आएगा, में यह नहीं कहती कि किस संसन में ग्राएगा, लेकिन जब भी ग्राएगा वह पालियामेंट में श्राएगा, उसके 6 P. M. बाद ही इलेक्शन कमीशन का काम अपरम्भ होगा । इसीलिए यह जो बिल हम आज लाए हैं ...

श्री सत्य प्रक<sup>्</sup>श मालवीय: इलेक्शन कमीशन ने सरकार को लिखा है।

डा० राजेन्य कुनारी वाजपेयी : इलेक्यान किनीशन ने उस वक्त भी लिखा या मेघालय के इलेक्यान के बारे में, लेकिन चूंकि पालियामेंट सेशन में नहीं थी इसलिए हमें यह बाडिनेंस लाना पड़ा। तो इसकी अंजेंसी इसीलिए पड़ी थी चूंकि पहले हम यह सोच रहे थे कि कंप्रिहेंसिव बिल जो काफी हद तक तैयार हो चुका है, उसे हम पालियामेंट में ला सकें। लेकिन नहीं ला सकने के कारण और बीच में पालियामेंट का सेशन समाप्त हो गया था और इलेक्सन की तैयारी करनी थी और मेघालय स्टेट की तरफ से बार-बार यह कहा जा रहा था कि ये तीन ट्राइक्स छूटे हुए हैं इनको इंक्लूड किया जाए इसलिए हमारे सामने आंडिनेस लाने के सिवाय दूसरा कोई चारा नहीं था। इसलिए हमने उसे लाया। अब जब हम बैठे हैं यहां पर, हम आपके सामने इस बिल को लाए हैं।

एक माननीय सदस्य ने कहा कि रावा ग्रौर बोरो जिस तरह से लिखा गया है या स्पेल आउट किया गया है, उसमें संशोधन करके ही इसको करना चाहिए। ग्रब हमको मेघालय सरकार के चीफ-मिनिस्टर ने जो लिखकर दिया है, उसके हिसाब से हमने प्रकथा है। आप कह रहे हैं कि इसमें स्पेलिंग में फर्क है। ऐसा होता है कि यह जो ट्राइब्स नाम होते हैं उनमें हरेक स्टेट के भी कहिए--स्टेट के एक हिस्से से दूसरे हिस्से में बोलने में, प्रोनाउंसमेंट में भी थोड़। बहुत फर्क अन्ता है और इसमें भी मेन चीज यह है कि मोटे तौर पर वोरो, कचरिस, राबा ग्रौर राबा, जैसा यापने कहा कोई 'वी' कहता है कोई ''बी'' कहता है, तो दोनो गल्तियां न हों. . .

SHRI NAGEN SAIKIA: An Englishman pronounces 'Gandhi' as 'Gandi'. Shal| wo write 'Gandi'?

DR. RAJENDRA KUMARI BAJPAI: We should not enter into that controversy.

SHRI NAGEN SAIKIA: When it is wrong, it should be corrected.

DR. RAJENDRA KUMARI BAJPAI; When the Chief Minister of Meghalaya has communicated this spelling. I have to ac-eepl that

SHRI NAGEN SAIKIA: It should be referred back to the Meghalaya Government and we should get it corrected.

DR. RAJENDRA KUMARI BAJPAI: All right.

SHR1 NAGEN SAIKIA: The House should not make a wrong entry in the list.

DR. RAJENDRA KUMARI BAJPAI: In this, we have gone by what has been given to us by the Me!iagalaya Government; (Intemiptions) I am grateful to the hon. Members that he has brought it to my notice. But at the same time. I have explained it thai as it has been written this way, we Inve accepted it I would again say that spelling or pronuciations are different in different places, specially in the case of the names of tribes.

. SHRI NAGEN .SAIKIA: My point is, it should he 'Rabha' and not 'Raba'. A. person, whether he is in Meghalaya or in Assam 0r in Delhi, will write 'Rabha' and not 'Raba

DR. RAJENDRA KUMARI BAJPAI: As I said. that is what bas been propose' to us to by the State Government and we liave gone by that.

Sir, 1 think, these were the points which were raised. Questions were raised about inclusion of various tribes. These things can he taken up when a comprehensive Bill is brought forward.

SHRI PRAMOD MAHAJAN: When is' it likely to come?' You have been saying it for the last twenty years.

DR. RAJENDRA KUMARI BAJPAI: I cannol give a specific date.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): It is I continuous tense.

DR. RAJENDRA KUMARI BAJPAI: I can only say...

SHRI PRAMOD MAHAJAN: Kindly give me the year. Tam not interested in the date.

DR. RAJENDRA KUMARI BAJPAI: Thai is not the point When it comes, it will come to you.

Sir, since it is a simple Bill and nobody has any objection, I would request the hon.

Member to withdraw the Statutory Resolution so that the Bill can be passed.

SHRI J. P GOYAL (Uttar Pradesh): I would request the hon Minister to throw some light in regard to the recommendations of the Mandal Commission.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr Goyal, you were not lice. Many of your colleagues have spoken.

DR. RAJENDRA KUMARI BAJPAI: We are not discussing Mandal Commission today and this is only a very simple limited Bill.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now I shall first put the Resolution moved by Shri Pramod Mahajan to vote. The question is;

That this House disapproves of the Constitution (Scheduled Tribeg) Order (Ameadmept) Ordinance. 1987. (No. 5 of 1987). promulgated by the President on the 19th September. 1987"

/ he motion was negatived,

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now T shall put the Bill moved by Dr. Rajendra Kumari Bajpar to vote. The question is:

That the Bill to provide for the inclusion of certain tribes in the list of Schedule Tribes specified in relation to the State of Meghalaya, as passed by the ok Sabh! be taken into considertion"

The Motion was adopted.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We shall now take *up* clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bills. Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. RAJENDRA KUMARI BAJPAI: I move:

"That the Bill be passed."

The question wat put and the motidn was adopted.